HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES [2021-22]

(FORTY NINTH REPORT)

ON THE
BUDGET ESTIMATES
FOR 2020-21

PUBLIC HEALTH ENGINEERING DEPARTMENT EXCISE & TAXATION DEPARTMENT



(Presented to the House on 222 March, 2022)
HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2021-22)

CHAIRPERSON

1 Shri Subhash Sudha M L A

MEMBERS

2	Rao Dan Singh M L A	Member
3	Shrı Aftab Ahmed M L A	Member
4	Shrı Lakshman Napa M L A	Member
5	Shrı Parmod Kumar Vıj M L A	Member
***6	Shrı Ram Kumar Kashyap M L A	Member
*7	Shrı Sıtaram Yadav M L A	Member
8	Shrı Amıt Sıhag M L A	Member
9	Shrı Mewa Sıngh M L A	Member
**10	Shrı Rajesh Nagar M L A	Member
****11	Shrı Jaıveer Sıngh M L A	Member

- * Shri Sitaram Yadav MLA resigned from the membership of the Committee and his resignation was accepted by the Hon ble Speaker w e f 20/04/2021
- ** Shri Rajesh Nagar MLA was nominated as a member to serve on the Committee on Estimates w e f 20/04/2021 for the remaining period of year 2021-22
- *** Shrı Ram Kumar Kashyap MLA resigned from the membership of the Committee and his resignation was accepted by the Hon ble Speaker w e f 16/06/2021
- **** Shri Jaiveer Singh MLA was nominated as a member to serve on the Committee on Estimates w e f 29/06/2021 for the remaining period of year 2021 22

SECRETARIAT

- 1 Shri R K Nandal Secretary
- 2 Shri Dinesh Kaushik Deputy Secretary

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INTRODUCTION

- 1 I the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (i) Budget Estimates for the year 2020 2021 in respect of Public Health Engineering and Excise & Taxation Department and (ii) Implementation of outstanding recommendations/ observations of the Committee
- A brief summary of the recommendations/ observations of the Committee is given in Appendix (i) and (ii) in respect of Public Health Engineering and Excise & Taxation Department and Implementation of outstanding recommendations/ observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee reference be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned.
- 3 A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat
- 4 The Committee is thankful to the Chief Secretary and Additional Chief Secretary and Principal Secretaries/Secretaries/representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee
- 5 The Committee is also highly thankful and appreciates the working of the Secretary Deputy Secretary Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted whole hearted co operation and assistance rendered by them

Subhash Sudha, MLA

Chairperson

Committee on Estimates

The 22nd February 2022

REPORT

Constitution of the Committee

The Committee on Estimates for the year 2021-22 consisting of nine members was nominated by the Honble Speaker on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17th March 2021 and notified vide Haryana Vidhan Sabha Secretariat Notification No 1- EC/2021-22/33 dated 30th March 2021

Appointment of Chairperson

2 Shri Subhash Sudha M.L.A was appointed the Chairperson of the Committee on Estimates

Sittings

3 The Committee held/fixed 47th meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

Implementations/Recommendations

The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations made in their reports for the year 1995-96 2000 01 2008 09 2011-12 2012-13 2015-16 2018 19 2020-21 pertaining to Public Health Engineering Tourism Welfare of Scheduled casts and Backward Classes Irrigation and Water Resources Agriculture & Farmers Welfare Public Works(B&R) Transport (Transport Commissioner) Departments

The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government. The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report.

Selection of Departments

- The Committee Selected the following Departments with a view to scrutinize their Budget Estimates for the year 2020 21 and 2021-22 -
 - 1 Agriculture Department
 - 2 Development & Panchayats Department
 - 3 Excise & Taxation Department
 - 4 Health Services Department
 - 5 Irrigation & Water Resources Department
 - 6 Public Health Engineering Department
 - 7 Public Works (B&R) Department
 - 8 Police Department

Scrutiny/Framing of Questionnaire/Oral Examination

The Committee scrutinized the material and framed questionnaire in respect of the Public Health Engineering Department for the year 2020 21 and orally examined the representative of the Public Health Engineering Department

The Committee also scrutinized the material and thereafter framed the questionnaire in respect of the Excise & Taxation Department for the year 2020-21 and orally examined the representative of Excise & Taxation Department. The Committee also scrutinized the material and framed the questionnaire in respect of Irrigation & Water Resources Department but not orally examine the representative of the department due to paucity of time.

The Committee also scrutinized the material and framed the questionnaire in respect of the Home Department (Police Department) Agriculture & Farmers Welfare Department for the year 2021-22

The Committee also scrutinized the material relating to the Public Works (B&R) Department Haryana on the Budget Estimates for the year 2021 22 but not framed the questionnaire due to paucity of time

Supplementary Estimates

The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2021-22 and examined the representative of the Finance Department as well as other Department concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the date fixed therefore

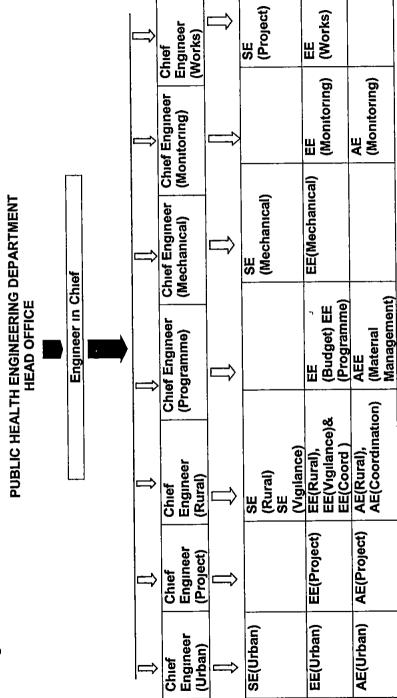
General Observation - Finance Department

8 The Committee while scrutinizing the replies received from the Government relating to the Departments pending paragraphs of previous reports concerning these Departments have experienced that the replies there of are not being sent by some of the Departments in time in spite of the instructions issued by the Government from time to time

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Department so that replies are sent in time in order to streamline the functioning of the Committee

9 The Report of the Committee in respect of Public Health Engineering and Excise & Taxation Department are in the following paras respectively





(II) PUBLIC HEALTH ENGINEERING DEPARTMENT FIELD OFFICE

1	2	3	4	5	6	7
SE Ambala	EE Ambala	EE	EE	EE	EE 1	EE 2
	Cantt SDE 3	Ambala City	Naraingarh	Panchkula	Yamunanagar	Yamunanagar
	004	SDE3	SDE 3	SDE-4	SDE 3	SDE-4
						
SE Bhiwani	EE1	EE2 Bhiwani	EE	EE	EE Siwani	
	Bhiwani	SDE 3	Charki Dadrı	Tosham	SDE 3	
İ	SDE-4		SDE-4	SDE 3		
SE	EE	EE	EE			
Gurugram	Gurugram	Sohna SDE 3	Faridabad			
	SDE 4		SDE 3			
SE Palwal	EE(P)1	EE 1	EE P (2)	EE 3	EE Punhana	
	Nuh	Paiwai	Palwai	Palwal	SDE 3	
	SDE 3	SDE 2		SDE 3		
SE Narnaui	EE 1	EE 2	EE 3	EE		
	Narnaul	Narnaul	Narnaul	Mahendergarh		
	SDE 3	SDE 1	SDE 2	SDE-3		
SE Hisar	EE1	EE 2	EE 3 Hisar	EE		
	Hisar	Hısar	SDE 2	Hansı		
	SDE 3	SDE 3		SDE-4		
SE Jind	EE1	EE 2	EE Narwana		-	
	Jind	Jind	SDE 3			
	SDE 2	SDE 2				
SE Kaithal	EE1	EE 2	EE			
	Kaithal	Kalthal	Kurukshetra			
	SDE 3	SDE-3	SDE 5		1	
		352-3	752 3			
SE Karnal	EE 1	EE 2	EE 1	EE 2		
	Karnai	Karnal	Panipat	Panipat		
	SDE-4	SDE 3	SDE 3	SDE 3		

SE Rewarı	EE 1 Rewarl SDE- 4	EE Bawal SDE-3	EE Kosli SDE-2			
SE Sırsa	EE 1 Sirsa SDE-3	EE2 Sirsa SDE-3	EE Mandı Dabwali SDE-3	EE Fatehabad SDE 2	EE Tohana SDE-3	
SE Rohtak	EE 1 Rohtak SDE-3	EE2 Rohtak SDE-3	EE 3 Rohtak SDE 3			
SE Jhajjar	EE 1 Jhajjar SDE-3	EE2 Jhajjar SDE-3	EE Jhajjar SDE-2	EE Bahadurgarh SDE-3		
SE Sonepat	EE 2 Sonepat SDE-5	EE1 Gohana SDE-2	Sonepat (D&P) SDE-3			
SE Ambala Mechanical	EE Ambala Mech SDE-4	EE Rewari (GWI) SDE-4	EE Sonepat (Mech) SDE-3			

11 Role & Responsibilities of Officers and Functions

ENGINEER IN CHIEF

Engineer in Chief is responsible to the Government for the efficient administration and general professional control of Public Works of the Department. He is the professional adviser to the Government in all matters relating to his charge or on which his advice may be desired. He is required to bring clearly and faithfully before the Government all subject reserved for its decision. He will exercise full technical and supervisory control on the Chief Engineers and all other officers working in the Department unless specifically provided otherwise.

CHIEF ENGINEER

Chief Engineer shall be responsible for conceiving strategies to achieve the objectives in respect of the domain assigned to him. Chief Engineer shall assist the Engineer in Chief in getting the budget estimates prepared pertaining to works under his charge. He will ensure optimal utilization of budget allocation following the principles of financial propriety. He shall try to ensure that changes in the demand for funds are reflected properly in the revised budget estimates. He will also assist the Engineer in Chief in preparation of Annual Administration Report and shall give the part of the report concerning his area of work by May 15 every year. Chief Engineer shall ensure that the designs drawings specifications and estimates approved by him are sound and realistic. In particular he shall see that estimates incorporate all the provisions necessary for successful execution and meaningful usage of the work in question.

SUPERINTENDING ENGINEER

Superintending Engineer is direction and controlling officer. He is responsible to Engineer in - Chief/ Chief Engineer for the efficient administration and general professional control of public works in the charge of officers of the department within his Circle He provides inputs to the Engineer-in Chief / Chief Engineer in regard to technical and professional matters and with respect to the suitability of projects or reasonability of designs Superintending Engineer is the key officer in the field to exercise control on budget allotted to the Divisional Offices under his control and its proper utilization. He is expected to scrutinize the Letter of Credit (loc) demanded by Divisional offices and to ensure that LOC or any other amount received by the Divisional Office is properly utilized Superintending Engineer shall ensure that detailed estimates of works are prepared in time and technically sanctioned by the competent authority. It is the duty of the Superintending Engineer to inspect the State of various works within his Circle and to satisfy himself that the system of management prevailing is efficient and economical. He shall monitor the various work contracts and also see that on the completion of works no delay is allowed to occur in the preparation of final bills submission of completion reports or completion statements where necessary and closure of accounts Superintending Engineer is responsible for the engineering character of works approved by him

DIVISIONAL OFFICER

Divisional Officer is responsible for the execution and management of all works within his division. He is responsible for administration of contracts quality of works their timely

completion and finalization of bills within a reasonable period after completion of work Divisional Officer as the primary disbursing officer of the division is responsible not only for the financial regularity of the transactions of the whole Division but also for the maintenance of the accounts of the transactions correctly in this regard he shall exercise a thorough and efficient control and check over the Divisional Accountant/Divisional Accounts Officer and see that he accounts of the Division are correctly compiled and the specified returns are submitted in time to Audit Officer/Headquarters Office Office the Divisional officer shall be responsible for arranging reconciliation of the accounts with Accounts with the Accountant General's office

SUB DIVISIONAL ENGINEER

Sub Divisional Engineer is a generic designation but it also includes Assistant Executive Engineer Sub-Divisional Officer Assistant Engineer Assistant Design Engineer of any such equivalent designation which may prevail in any Public Works Department. He is responsible to the Divisional Officer for the management and execution of works within his Sub Division and is his assistant Sub Divisional Engineer shall prepare site and survey plans required for planning of building works or other structures. He shall ensure that these plans are accurate fully dimensioned and detailed with proper co ordinates. And that the levels are related to the nearest G.T.S. (Great Trigonometric Survey) bench mark (Which should be identified). The position and formation /plinth/ bed levels of the nearest road/important structure/drain should also be given. For any inaccuracy, he shall be held personally responsible Sub-Divisional Engineer shall arrange and supervise the actual execution of all works in the Sub Division, in accordance with sanctioned estimates, specifications, and drawings.

Public Health Engineering Department, Haryana

The Public Health Engineering Department is the Principal Department of the State Government for providing and maintaining drinking water supply in rural areas and water supply sewerage and storm water drainage facilities in the urban areas as well as construction of Sewage Treatment Plants in the Towns except that in Faridabad Gurugram Karnal Sonipat & Panchkula It has a strong reputation in field of Public Health Engineering in respect to capabilities and quality manpower

Haryana is a forerunner in providing piped water supply facilities in the rural areas. The drinking water supply schemes are predominantly based on tube-wells / surface sources and Rainey Wells. Distribution system is also laid in the village for facilitating private water connections. The activities of the Public Health Engineering Department are being implemented with financial assistance from Government of India and Government of Haryana.

The following norms of water supply in the Rural/Urban areas are being adopted

- 1 In the non desert rural areas drinking water supply schemes are designed @ 55 litres per capita per day (lpcd)
- 2 In the 8 desert Districts namely Hisar Fatehabad Sirsa Bhiwani Charkhi Dadri Jhajjar Mohindergarh and Rewari drinking water supply schemes in rural areas are designed @ 70 lpcd

3 In the Urban areas, the drinking water supply schemes are designed @ 135 lpcd
The following vision of Public Health Department has been envisaged to resonate with
the Government policies

- (1) To cover all balance partially covered / slipped back habitations with piped Water supply @ 55 Litres per capita per dsaty by 31 12 2022
- (2) To cover all the Fluoride affected habitations with alternate sustainable water Source by 31 03 2022
- (3) To provide private water connections to all households from piped water supply distribution networks in rural area by 31 12 2022
- (4) To provide sewerage system including Sewage Freatment Plants in all big villages having population more than 10 000 persons by 31 12 2024

During the year 2020-21 the capital Outlay of Public Health Engineering Department is Rs 150051 00 lakh and Revenue Outlay was Rs 211276 01 lakh

Sr No	Scheme	Budget provision for the Year 2020 21	(Rs In Lakh) Expenditure Upto 15 08 2020
	CAPITAL OUTLAY	2020 21	
	URBAN		
1	Augmentation Water Supply	14708 00	1629 83
2	National Capital Region planning Board	1500 00	11 47
3	Sewerage	21450 00	3926 6
4	Special Component Sub Plan(Sewerage)	1040 00	205 52
5	Flood Works	1500 00	119 35
6	Special Component Sub Plan(Water Supply)	330 00	31 67
	Total	40526 00	5924 44
	Rural		
1	Augmentation Water Supply	38000 00	8844 49 5940 82
2	NABARD	34500 00	5940 82
4	Special Component Sub Plan	1725 00	39 37
5	(a) Mahagram Yojana – Sewerage	1200 00	386 03
-	(b) Mahagram Yojana – Water Supply	2500 00	539 21
_		24180 00	11118 44
6	(a) Jal Jeeven Coverage	1300 00	109 24
{	(b) JJM Support	520 00	101 12
	(c) JJM WQMS	500 00	1 24
\dashv	(d) JJM NWQSM Total	104425 00	27079 96
	Others		
1	Institutional Strengthening of Public Health Engineering Department	700 00	248 21
-	Annuty navment	400 00	0.00
	Annuity payment Compensation for Acquired Land for Rural and Urban Water Supply and Sewerage works	3500 00	290 44
+	Suspense Stock	500 00	0 00
F	Total	5100 00	538 65
1	Total(A+B+C)(Capital)	150051 00	33543 05
十	Revenue Total	211276 01	58760 86
- 1	'Grand Total (Capital + Revenue)	361327 01	92303 91

12 Budget

The department was asked by the Committee to know the total Budget allocated to the Department for the Current Financial Year scheme/work/project wise alongwith the amount spent thereon up to 1stSeptember 2020

The Department replies as under

The work wise budget allocated to the Department for the current financial year Scheme /Work/Project wise alongwith amount spent upto 30thNovember 2020 is enclosed as Annexure 1

Name of the Scheme	Original Budget 2020 21 (Rs in Crore)	RE 2020 21 after 1 st Supplementary (Rs In Crore)	Online Exp Upto 30 11 2020 (Rs In Crore)
Capital	1500 51	1982 76	552 47
Revenue	2112 76	2477 84	1224 67
Total (Capital & Revenue)	3613 27	4460 70	1777 14

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Annexure 1
Online Monthly expenditure upto 30 11 2020 of Public Health Engineering Department

Rs In lakh

Name of the Scheme	Original Budget 2020 21	RE 2020-21 after 1 st Supplementary	Online Exp Upto 30 11 2020
Part-1(Capital)	1	2	3
State Plan			
Rural			
Aug Rural water Supply	280 00	280 00	121 02
SCSP under Aug of Rural Water Supply	100 00	100 00	27 06
NABARD	276 00	276 00	65 71
SCSP under NABARD	69 00	69 00	17 22
SCSP Rural W/S	17 25	17 25	1 30
Mahagram Yojana Rural Water Supply	25 00	25 00	13 40
Mahagram Yojana Rural Sewerage	12 00	12 00	11 23
Total Rural	779 25	779 25	256 95
URBAN			
Urban Water Supply	147 06	147 06	34 86
SCSP Urban W/S	3 30	3 30	0 53
Sewerage & Sanitation	214 50	214 50	79 57
SCSP Urban Sew	10 40	10 40	3 14
National Capital Region(Urban)	15 00	15 00	3 79
Drainage and Flood Control Project	15 00	15 00	2 49
Total URBAN	405 26	405 26	124 38

Other			
Credit to Stock	5 00	5 00	0 00
Institutional Strengthing of Public Health Engineering Department	7 00	7 00	5 80
Annuity Land	4 00	4 00	0 14
Compensation for Acquired Land for Rural and Urban Water Supply and Sewerage works	35 00	35 00	3 11
Total Others	51 00	51 00	9 05
Total Part I	1235 51	1235 51	390 38
Part-II Central Scheme(Sharing Basis)			
Centre Share			
JJM-Coverage	120 90	363 94	87 30
JJM Support Activities	7 80	7 80	1 85
JJM-Water Quality Monitoring & Surveillance WQMS	3 12	6 00	1 68
JJM Sub Mission	2 50	5 29	1 60
Total Centre Share	134 32	383 03	92 43
State Share			
JJM Coverage	120 90	353 00	67 30
JJM- Support Activities	5 20	5 20	1 23
JJM Water Quality Monitoring & Surveillance WQMS	2 08	4 00	1 12
JJM Sub Mission	2 50	2 02	0 00
Total State Share	130 68	364 22	69 65
Total Part II	265 00	747 25	162 08
Total Capital	1500 51	1982 76	552 47

Online Monthly expenditure upto 30 11 2020 of Public Health Engineering Department

Rs In lakh

Name of the Scheme	Original Budget 2020 21	RE 2020 21 after 1 st Supplementary	Online Exp Upto 30 11 2020
REVENUE			
2215- Water Supply & Sanitation			
Estt Side			
Head Office	24 59	24 59	13 38
Superintending Engineer Field	21 99	21 99	11 73
Executive Engineer Field(Ministrial Staff)	152 46	152 46	78 78
Executive Engineer Field(RME Staff)	696 73	696 73	334 41
Total Establishment	895 76	895 76	438 30
Work Side			
Mtc Rural W/S			
Mtc Rural W/S	250 00	250 00	165 24
Mtc SCSP Rural	7 94	7 94	3 35
Energy Charges(Rural)	510 00	510 00	350 03
Energy Charges SCSP Rural	5 00	5 00	0 95
Raw Water Charges (Rural)	1 10	1 10	0 48
Tatal Rural W/S	774 04	774 04	520 06

Mtc Urban W/S & Sew			
Mtc Urban W/S & Sew	140 00	140 00	91 82
Mtc SCSP Urban	4 93	4 93	1 48
Enerry Charges(Urban)	280 00	280 00	168 59
Energy Charges SCSP Urban	1 40	1 40	0 09
Operation & Mtc Urban Storm Water Drainage	6 00	6 00	2 57
Raw Water Charges(Urban)	1 00	1 00	0 38
Total Mtc Urban W/S & Sew	433 33	433 33	264 93
Others(Mtc)			
Maintenance of Institutional Building/offices residences of Public Health Engineering Department	1 20	1 20	0 51
Tools & Plants	0 15	0 15	0 00
Machinery & Equipment	0 10	0 10	0 00
Debit to Stock Suspense	3 00	3 00	0 00
Debit to suspense (Manufacture)	3 80	3 80	0 00
Information Education Communication Activities(IEC)	1 38	1 38	0 88
Total others (Mtc)	9 63	9 63	1 38
Revenue Total	2112 76	2112 76	1224 67
PLO Revenue	0 00	365 18	0 00
G Total (Capital + Revenue+ PLO)	3613 27	4460 70	1777 14

After going through the written reply and oral examination of the representatives of the Department the Committee observed that the Department has spent little amount and is left to spend more money/amount. The Committee therefore, recommends that the Department should take necessary steps to spent the allotted budgets as per the working of Department and instructions issued by the Finance Department.

13 Vacant Posts

The Department was asked by the Committee to know the total number of posts lying vacant category wise up to 1stSeptember 2020 alongwith the period from which these are lying vacant and steps taken by department to fill up the these posts?

The Department replied as under -

The total number of posts lying vacant category wise up to 1st September 2020

Sr No	Name of Post (Technical Section)	Vacant post	Action taken	Remarks
1	Junior Engg (Civil) Direct	45	Demand Sent to HSSC vide 69901 dated 14 08 20	
2	Junior Engg (Civil) promotional	53		No suitable candidate
3	Junior Engg (Mech) Direct	15	Demand Sent to HSSC vide No 69901 dated 14 08 20	
4	Junior Engg (Mech) Promotional	01		No suitable candidate
5	Assistant Draftsman	145	Demand sent to HSSC online Online	
6	Divisional Head Draftsman	40		No suitable candidate
7	Circle Head Draftsman			
8	Clerk (Direct Quota)	31		05% reserved for EX gnta and R R policy
9	Clerk (Promotional Quota)	105	Promotional case from Class IV to Class III is under consideration	20% reserved for promotional Quota

10	Steno Typist	14		
11	Peon	149	A demand of 100 Nos peons has already been sent to HSSC online on dated 20 05 2019	05% reserved for RR policy
12	Assistant Engineer (Civil)	72	The demand of 27 nos of Assistant Engineer (Civil) was sent to HPSC vide Government No 2/23/2013-PH 5 dated 08 10 2015 The main examination for recruitment of sald posts was held in the month of 09/2020 Further additional demand of 45 posts of Assistant Engineer Civil has been sent to	
			HPSC vide Govt No 2/35/2020 PH 5 dated 28 10 2020	
13	Assistant Engineer (Mech)	04	The demand of 02 nos of Assistant Engineer (Mech.) was sent to HPSC vide Government No. 2/23/2013 PH 5 dated 08 10 2015. The main examination for recruitment of said posts was held in the month of 09/2020.	
14	Chemist	01	Action is being taken to till up the post	
15	Hydrologist	01	The demand of 02 no Hydrologist & Geophysicist was sent to HPSC vide government No 1/23/2008 PH 5 dated	
16	Geophysicist	01	11 12 2015	
17	RME Group C	1585		
18	Group D	Nil		

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of Department and latest position also inform to the Committee

14 Complaints

The Department was asked by the committee regarding the number of complaints received and enquiry conducted regarding irregularities/embezzlement/misappropriation of funds against the officers/official of the department during the last three years together with the action taken by department against them who have been found at fault. The Department replied as under

Detail of vigilance enquiries/technical opinion of state for the year 01/04/2017 to 31/03/2020 is as under

Sr No	Year	No of Vigilance enquiry/Technical Opinion
1	2017 18	5
2	2018 19	12
3	2019 20	14

The Vigilance Cell is functioning under Chief Vigilance Officer Head Office comprising of One Superintending Engineer One Executive Engineer One Deputy Superintendent One Assistant and Two Clerks. The enquires into the complaints regarding the works executed by the Department and other irregularities are conducted by the officers of Vigilance Cell Besides action is got taken from field offices on the recommendations made by State Vigilance Bureau Haryana against defaulting officers & officials in the various enquiries conducted by the State Vigilance Bureau During the year 2017-18 2018 19 2019 20 (at ANNEXURE 3) 31 No complaints/ enquiry of State Vigilance Bureau were received in this Department On the basis of the recommendations made by Vigilance department in said Enquiry Report /Technical Opinions disciplinary action was initiated against defaulting officers & officials and the recovery of Govt loss was made

The action is also got taken from field officers on the other public complaints receives in the Vigilance

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DETAIL OF VIGILANCE ENQUIRIES/TECHNICAL OPINION OF STATE VIGILANCE BUREAU RECEIVED FOR THE YEAR 01/04/2017 TO 31/03/2018

Sr No	Name of Vigilance enquiry/ Technical opinion			
1	Technical opinion of special checking for the work of construction of manholes and all other works in sewerage scheme for Narnaul town		Suitable department action against S/Sh Madan Lal EE and Dalbir Singh EE (now SE Retd)	sheet again S/Sh
2	Technical opinion in special checking of the work providing Independent canal based water works at village Sawant Khera Tehsil and District Sirsa	Dated 06/10/2017	Recovery of rupees 1 25 941/ from the agency and suitable department action againt S/Sh Pardeep Punta EE Sanket Sharma SDE and Satpal JE	1 25 941/ has been!
3		No 4/62/2017 PH 1 dated 23/10/2017	Departmental action against S/Sh R P Vashisht SDE Neeraj Kumar JE Sunnder Kumar JE BhupInder Singh JE Narain Singh JE and Ravinder Kumar JE	charge sheet against S/Sh Surinder Kumar JE Bhupinder Singh
4	Technical report of special checking for the work of Const of Canal based water works and distribution system including O& M at village Rawasa District Mohindergarh		Recovery of Rs 6633/ from the agency and suitable departmental action against S/Sh Ravinder Kumar EE Surinder Singh SDE Sushil Kumar JE	amounting to Rs 6633/
5	Enquiry No 07 dated 31/12/2013 Ambala against Sh Shiv Raj Singh Executive Engineer Public Health Engineering Division Naralngarh District Ambala and others		Charge sheet against Sh Shivraj EE and Sh Veennder Mahajan SDE (Retd)	The action on the charge sheet against Sh Shivraj EE and Sh Veerinder Mahajan SDE (Retd) is under process

DETAIL OF VIGILANCE ENQUIRIES/TECHNICAL OPINION OF STATE VIGILANCE BUREAU RECEIVED FOR THE YEAR 01/04/2018 TO 31/03/2019

Sr No	enquiry / technical opinion	No & date vide which received	taken as per recommendations made by the vigilance department	Present status of action
1	the special checking for	4856 Dated 13/06/2018	and Rs 2700/ from the agency and suitable departmental action against S/Sh R P	The recovery amounting to rupees 6200/ has been made from agency and the action on charge sheet against S/Sh RP Vashisht EE Gautam Kumar SDE and Ajay Kumar JE The Govt vide memo No 4/30/2019 PH1 dated 09 10 2020 1 After careful consideration the Government has decided to file the matter against Sh RP Vashisht the then EE now Retd On 31 12 2019 2 Further Govt has also decided to file the matter with imposing warning in Warned to be careful in future while supervising execution of works upon
				Sh Gautam Kumar the then SDE now EE 3 In respect of Ajay Kumar JE action may be taken at your own level being competent authority
2	special checking of the work of Augmentation Sewerage Scheme Hansi Town (under	08/12/2018 and 4/112/2014- PH 1 Dated 12/03/2019	and suitable department action againt S/ShRam	426228/ has been made from agency and the action on charge sheet against S/Sh Ram Kishar Sharma EE Sh Vishal Bansal EE Sh Sushil Jangra SDE Sh Samee Sharma SDE Sh V K Saini JE and Sh R S Mailk JE is under process
3	Vigilance enquiry No dated 14/06/2013 Sonepat against Sh Mahender Singh HDN D & P Division PHI Deptt and others	7 dated 05/04/2018 1	KarambirSingh SDE Balkar Singh SDE Harvinder Sharma SDE Kuldeep Singh SDE Roshan Lai SDE Han Or	against S/Sh Karambir Singh SDE Balkar Singh SDE Harwinde Sharma SDE Kuldeep Singh SDE Roshan Lal SDE Hariom JE Surender JE Sunil JE Raj kariwa n JE and Mahender HDM is unde

	<u> </u>			
4	15/02/2017 Ambala against Sh MS Rana EE PHE department Ambala and others	01/05/2018	under rule-7 against S/Sh M S Rana EE Vedpal Singh SDE Vikas Gupta JE Rajesh Yadav JE and	The charge sheet against S/Sh M S Rana EE Vedpal Singh SDE S K Nagpal EE Vikas Gupta JE Rajesh Yadav JEand Jagdeep Nain SDE were sent to Govt vide memo No 23928- PHE/DM 1 dated 26/02/2019 The reply to the observations raised by Govt vide memo No 4/18/2019 PH 1 dated 15/03/2019 and memo No 4/18/2019 PH 1 dated 18/02/2020 were sent to the Govt vide this office memo No 37726-PH/DM dated 2/04/2019 and memo No 15030 PH/DM 1 dated 02/03/2020 respectively The decision of Govt is awaited
5	Sonepat against Sh Siri Krishan Dahlya EE	27/06/2018		SE Sonepat vide his office memo No 831 dated 26/10/2018 has intimated that Sh Jagdish Dahiya contractor was expired on 28/02/2015 and recovery in the matter is yet to be affected and the action of getting affected. The recovery from the contractor is under process.
6	Vigilance Inquiry No 03/13 Bhiwani against Sh Rambir Data entry operator and others PHED	dated	Action under rule 7 against S/Sh Jaivir Dhanda JE Nathu ram SDE Shree Bhagwan SDE O P Indora DAO Rambir Data entry operator action under Rule 7 & 8 against S/Sh Hiteshwar Dev JE Dalbir Singh JE S K Babbar SDE B K Grover SDE Jaivir Singh Dhanda SDE Anand Garg SDE Rajiv Batish EE action under rule 8 against S/Sh Samunder Singh JE Raghubir Singh JE Raghubir Singh JE Surinder JE Leela Dhar Bansel JE Parduman JE Jagdish SDE S P Sethi EE Manish Kumar DAO and action under the 2 2(b) against Sh Karam Chand EE (Retd)	The action on the charge sheet against the delinquents is under process
7	Inquiry No 5 dated 19/02/2018 Karnal against officers/ official Municipal corporation and PHE Department Karnal	dated	Action under rule-7 aganist S/Sh Sunii EE (Retd) and Ashok Kumar SDE	Govt vide memo No 4/72/2018 PH 1 dated 27/02/2020 has decide to drop the matter against Sh Sunil Kumar the then EE and now (Retd) and the charge sheet under rule-7 of Haryana civil services (P&A) rules

				2016 has been Issued against Sh Ashok Kumar Taneja SDE vide Govt memo No 4/72/2018 PH 1 dated 13/07/2020
8		PH 1 dated	FIR under rule 7 and 13 of PC act (action to be taken by SVB)	The action is to be taken by SVB
9	Inquiry No 10/2018 Kamal against Sh M K Bansal SE (now CE) PHE Deptt and others		Action under rule 2 2(b) against Sh Prem Singh SE (Retd)	Sh Prem Singh SE (Retd.) is in process
10	Vigilance Inquiry No 17 dated 09 07 2018 Kamal against Sh Sanjay Gupta Tubewell operator Tubewell No 1 near jundla Gate PHED Kamal	dated 14/12/2018	No action proposed	Filed by EIC PHED on 08/05/2019
11	dated10 04 2015 Sirsa	19/12/2018	agency and disciplinary action under Haryana Civil Services (P&A) rules against S/SH Pradeep Punia EE Parkash Veet EE R K Sharma EE Sanket Sharma SDE Bhani Ram SDE& Satpa JE	amount to Rs 112253/ has been made from the agency and Govt vide memo No 4/109/2018-PH 1 dated 13/02/2020 has decide to drop the matter with imposing and warning i.e. "Warned to be more careful in future upon S/Sh Pardeep Punia the then EE (now SE) RK Sharma EE Sanket Sharma the then SDE (now EE) Bhani Ram SDE &Satpal JE and against Sh Prakash veer EE (Retd)
12	Inquiry No 3/25 04 2017 Ambala against Sh Rakharam Junior Engineer Public Health Department Ambala city	dated 14/01/2019	of Hravana Civ	The Draft charge sheet against Sh Rakharam JE has been decided by the office vide memo No 28197 99 PHE/DM 1 dated 09/03/2020 (issued in DM section)

DETAIL OF VIGILANCE ENQUIRIES/TECHNICAL OPINION OF STATE VIGILANCE BUREAU RECEIVED FOR THE YEAR 01/04/2019TO 31/03/2020

Sr			YEAR 01/04/2019TO 3	
No	Name of Vigilance enquiry / technical opinion	Govt memo No & date vide which received	Action required to be taken as per recommendations made by the vigilance department	Present status of action
1	Technical opinion for the special checking for the work of (i) Aug of water supply scheme between Bhiwani town under ESP Phase-II Construction of one room of size 30 X 15 Bhiwani and all other works contingent thereto (ii) ESP water supply scheme Bhiwani town construction of store room at Dadri gate boosting station and all other works contingent thereto executed by Haryana Public Health Engineering Department	Diary No 2828 dated 02/04/2019	Recovery of Rs 28789/ from the agency and suitable Departmental action against S/Sh RK Sharma EE SK Tyagi EE AK Tuli SDE S S Katana SDE Ashwani Kumar JE and M S Salni JE	The recovery amounting to Rs 28 789/ has been made from the agency and the action on the draft charge sheet under rule-8 against S/Sh RK Sharma EE SK Tyagi EE AK Tuli SDE S S Kataria SDE Ashwani Kumar JE and MS Saini JE is under process
2	Technical opinion in special checking of the work of improvement of Sewerage Scheme and construction of Sewage Treatment at Kalanwali Sirsa executed by the Haryana Public Health Engineering Department	Diary No 4142 dated 16/05/2019	Recovery of rupees 25650/ from the agency and charge sheet againt S/Sh Ram Kishann Sharma EE Sh VinodSiroha EE Bikramjit Singh Mathur EE Ashok Kumar Bishnoi SDE Nakli Ram Rana SDE and Ram Rakha JE	The recovery amounting to rupees 25650/ has been made from agency and the action on charge sheet under rule 8 against S/Sh Ram Kishann Sharma EE Sh VinodSiroha EE Bikramjit Singh Mathur EE&Ram Rakha JE and suitable department action against Ashok Kumar Bishnoi SDE&NakliRam Rana SDE is under process
3	Technical opinion for the special checking for the work of construction of water works at village SainpalKotha Distt Sirsa executed by the Public Health Engineering Department Haryana	Diary No 8902 dated 07/11/2019	Recovery of Rs 316350/ from the agency charge sheet against S/Sh Prakash veer EE RK Sharma EE Nathu Ram SDE N R Rana SDE and Bhagi Ram JE and initiate suitable action against the agency	The Recovery amounting to Rs 316350/ has been made from the agency and the action on the draft charge sheet against S/Sh Prakash veer EE RK Sharma EE Nathu Ram SDE NR Rana SDE and Bhagi Ram JE is under process

		N 4100/0040 DI	Charmahast under rule 9	The Draft chargesheet
4	Technical report of special checking for the work of construction of multipurpose hall with toilet pantary and upgradation of existing parking at Grey Pelican in Tourist complex Yamuna Nagar	No 4/98/2018 PH 1 dated 09/12/2019	Chargesheet under rule-8 against Sh Anuj Gupta EE	under rule-8 against Sh Anuj Gupta EE was decided by Govt vide memo No 4/98/2018 PH 1 dated 09/12/2019 and a punishment of "Warned to be more careful in future was imposed upon Sh Anuj Gupta EE
5	Technical opinion for the special checking for work of providing independent water works in village Behal in Bhiwani Distt	No 4/89/2019 PH 1 dated 19/12/2019	Recovery of Rs 2736349/ from the agency charge sheet against S/Sh Udayvir Singh Malik EE Dharamvir Yadav SDE Jagdish Bishnoi SDE Rajinder Singh JE and Sh Bhagwan Singh JE initiate suitable departmental action against the agency and initiate suitable department action against the third party i e The WAPCOS P Ltd	SE Bhiwani was requested vide memo No 3269 PHE/Vlg dated 08/01/2020 to take action as per recommendation made in the inquiry report. The action is yet to be initiated by SE Bhiwani and reminder was also issued to SE Bhiwani vide this office memo No 28494 PHE/Vlg Dated 11/03/2020 Thereafter a reminder be issued to SE Bhiwani vide this office memo no 80938 PHE/Vlg dated 17/09/2020
6	Technical opinion for the special checking for work of construction of water works under updating water supply scheme under village Poharkan Distt Sirsa executed by the Public Health Engineering Department Haryana	No 04/01/2020 PH 1 dated 13/01/2020	Recovery of Rs 20700/ at Penal rate and Rs 30175/ from the agency suitable departmental action against S/Sh Bikramjeet Singh EE R K Sharma EE Jaibeer Singh Dhanda SDE and Deepak Kumar JE and initiate suitable department action against the agency	The recovery amounting to Rs 20700/ + 30175/ has been made from the agency and the departmental action against S/Sh Bikramjeet Singh EE RK Sharma EE Jaibeer Singh Dhanda SDE and Deepak Kumar JE Is under process
7	Enquiry No 02 dated 25/09/2017 Gurugram against Sh Abhinav Verma executed by the Public Health Engineering Department Gurugram	PH 1 dated 09 10/04/2019	Abhinav Verma EE as per recommendation made at point No 2 of Director General State Vigilance Bureau Haryana memo no 2302 dated 07/02/2019	06/12/2019 has been decided to drop the matter with the punishment "Warned to be more careful in future to Sh Abhinav Verma EE
8	Vigilance Inquiry 02 dated 11/05/2017 Sirsa against Sh Prakashveer EE PHE division No 02 Sirsa and others	dated 01/08/2019	Recovery of Rs 3551/ from Sh Ashok Kumar Jain Contractor and Rs 120330/ from M/s Manjeel Singh Contractor and (I) charge sheet under rule-7 of Haryana civil services	to Rs 3551/ has been made from the agency and theaction on the chargesheet against the Delinquents is under

	 _			
			(P&A) rules 2016 against Sh Ram Krishan Sharma SDE (now EE) (ii) charge sheet under rule 7 &8 Haryana civil services (P&A) rules 2016 against Sh Ram Rakha JE (iii) charge sheet under rule 8 Haryana civil services (P&A) rules 2016 against Sh Rohit Kumar SDE and Sh Sanket Sharma SDE (now EE)	
9	Vigilance Inquiry 03 dated 21/04/2016 Sirsa against Sh PrakashveerEE PHE division No 02 Sirsa and others	Diary No 28982 dated 08/08/2019	Recovery of Rs 72 000/ from the agency chargesheet under rule 7 of Haryana civil services(P&A) rules 2016 against Sh Deepak Kumar Engineer and initiate Suitable actions against Sh Prakashveer EE (Retd) and Nathu Ram SDE (Retd) as per rule 12(2)(b)(ii) of Haryana civil services (Pension) rules 2016	The recovery amounting to Rs 72 000/ has been made from the contractor and actron on the draft charge sheet against Sh Deepak Kumar Engineer and initiate Suitable actions against Sh Prakashveer EE (Retd) and Nathu Ram SDE (Retd) as per rule 12(2)(b)(ii) of Haryana civil services (Pension) rules 2016 is under process
10	Vigilance inquiry No 2 dated 20/01/2017 Bhiwani against Sh Ratipal S/Sh Bisha Singh Kom Rajput R/of Rewan Kheda Distt Bhiwani Beldar PHED water works change Distt Bhiwani	No 4/5/2020 3PH dated 17 20/01/2020	FIR under IPC section 420 465 468 and 471 against Sh RatipalTubewell operator (to be taken by SVB)	SVB vide endst no 1734-35/1/3/SVB(H) dated 05/02/2020 intimated that the F i R no 1 dated 29/01/2020 U/S 420 465 468 and 471 of IPC has been registered against Sh RatipalTubewell operator
11	Vigilance inquiry No 21 dated 13/12/2018 sonepat against Sh Monu S/Sh Rambhaj R/of Jasiya Distt Rohtak Hal Chowkidar PHED No 03 Gohana and others	No 4/7/2020 PH 1 dated 17/01/2020	Charge sheet under rule 4A of Haryana civil services 2016 against Sh Rajiv Gupta EE under rule 4B of Haryana civil services 2016 against Sh Bljender Singh EE under rule 12(1)(A) read with 12(2)(b)(ii) of Haryana civil services Pension 2016 against Sh Daleep Singh EE (now Retd)	SE Sonepat vide memo No 24278 PHE//Ig dated 28/02/2020 was requested to take action per recommendation made in the inquiry report The action is yet to be initiated by SE sonepat thereafter reminder be issued to SE sonepat vide this office memo no 69701 PHE//Ig dated 14/08/2020 report is awaited

12	Vigilance inquiry No 01 dated 14/03/2016 Sirsa against Sh Prakash veer EE PHED No 2 Sirsa Hal (Retd.) R/O old police chowki waligali Sirsa and others	No 4/15/2020 PH 1 dated 10/02/2020	Recovery Of Rs 187650/ of Penal rate along with interest from the agency and action under rule 7 of Haryana civil services (P&A) rules 2016 against Sh RoopramNagal JE & action as per rule 12(2) (b) (ii) od Haryana Civil Services Pension Rule against Sh Prakashveer EE (Retd) and Sh Kishan Lal SDE (Retd)	The action of getting affected the recovery from the contractor is under process and the action on draft charge sheet under rule 7 against Sh RoopramNagal JE& action against Sh Krishan Lal SDE retired and action against Sh Prakash veer EE Retd as per rule 12(2) (b) (il) is under process
13	Vigilance Inquiry No 4 dated 20/07/2018 Namaul against Sh Omprakash UrfHakikat Rai S/Sh Banwan Lal caste Ahir R/O village Gadanla Distt Mahendergarh Hal Keyman PHED	No 4/13/2020 PHE dated 11/02/2020	Charge sheet under rule 07 of Haryana cuvi services (P&A) rules 2016 against Sh Omprakash Keyman	The charge sheet under rule 07agaisnt Sh Omprakash Keyman was issued vide SE Narnaul memo no 1957 dated 06/03/2020 and the entry of actual date of birth of Sh Omprakash Keyman was made in his service book as 06/01/1964 Instead of 06/01/1970 vide EE mahendergarh office order endst no 2717 21 dated 12/05/2020 the report in matter was send to Govt vide memo no 400059 PHE/Vig dated 21/05/2020 also copy of FIR was send to Govt vide this office memo no 63602 PHE/Vig dated 22/07/2020
14	Vigilance Inquiry no 02 dated 15/06/2018 Kaithal against Sh Vedpalsingh SDE Public Health Engineering Guhla Kaithal and others	PH1 dated 13/02/2020	Charge sheet under rule against Sh Vedpalsingh SDE Sh Karamvir Singh the then JE (now SDE) and initiate suitable action in the matter to releasing payment of Sh Digvijay Singh Contractor	Haryana vigilance Department videendest no 25/29/2018-4 Vig 1 dated 05/08 2020 has started that on

The Committee is not satisfied with the reply of Department Therefore, the Committee recommends that the Department should dispose off/ decide the pending complaints at the earliest which describe at Annexure 3 and latest position of action taken on complaints also inform to the Committee

15 Water Facilities

On being asked by the Committee regarding the steps being taken by the Department to provide 55 liter per day drinking water facilities to every citizen together with the expenditure incurred thereon

The Department replied as under

The Jal Jeevan Mission has been launched by Government of India on 15 08 2019 Under this mission all the Rural Households are to be provided with Functional Households Tap Connections & to ensure drinking water supply @55 lpcd quality standards conforming BIS 10500 on regular basis. To implement JalJeevan Mission Department has collected data of all the 30 05 lakh rural households and work has been started to provide functional Household. Tap Connection in all the rural Households. At the time of launch of Jal Jeevan Mission there were 17 58 lakh household have Tap connection. Further 1 36 lakh household have been provided with Functional Tap connection during 2019 20. Now during 2020 21 a target of 7 lakh Functional Household. Tap Connection has been conceived against which 5 79 lakh Functional household. Tap Connections have been provided till 10 12 2020. All the rural household have been planned to be covered by 31 12 2022 with 100% FHTC.

Expenditure under JJM Coverage is Rs 15820 15 lakh upto 14 12 2020

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to provide 55 liter per day drinking water facilities to every citizen and latest position also inform to the Committee

16 Penalties

On being asked by the Committee regarding the provision/guidelines/penalties made by the Department against the person who has obtained the water supply connection by unlawfully/illegal manners together with the detail of person against whom the action has been taken by the Department and whether there is any proposal to make rules/legislation to empower Public Health Engineering Department against illegal water connection

The Department replied as under

Urban Area

Water supply sewerage system is being maintained by PHED on behalf of ULB. The provision stated in Haryana Municipal Act 1973 regarding water supply and notification No 14/2/2011 3C II dated 09 03 2011 are annexed as **Annexure 5A&5B**

At present there is no provision in Municipal Act or notification to impose penalty against the consumers for obtaining water supply connections unlawfully/illegally

However ULB Department is in process to frame notification wirlt water tariff / water connection. In the draft copy of notification there is following provision for taking action in case of illegal connection.

If any unauthorized / illegal water or sewer connection is detected by the Department or Municipal authorities the same shall be disconnected immediately and a penalty of Two Thousand rupees for domestic connection and Five Thousand rupees for Institutional / Commercial / Industrial connections shall be imposed on the consumers

Rural Area

"If any unauthorized/ illegal water of sewer connection is detected by the Department the same shall be disconnected immediately and a penalty of Rs 1000/- for domestic connection and Rs 2000/- for institutional/ commercial/ industrial connections shall be imposed on the consumers" **Annexure-5 C**

The Committee is not satisfied with the reply of Department Therefore, the Committee recommends that the Department should take prompt action to stop the illegal connection obtain by the people and complete detail of action taken against the peoples who obtain the illegal connection be supplied to the Committee at the earliest

17 Flooding Areas

On being asked by the Committee regarding the steps/measures taken by the Department to prevent the flooding in low lying areas and to routine check up the quality of drinking water supply to the people along with the expenditure incurred thereon

The Department replied as under

Since the job of flood water dewatering operations in Urban areas is the responsibility of Public Health Engineering Department it is ensured that the pumping machineries alongwith allied equipments are in a State of readiness and can be pressed into operation as and when required. The dewatering pumps lying in the stores which were installed in the previous floods are installed in the need of the hour inspection of Sewerage/Storm water drains are also carried out in all the Urban areas, so as to ensure that there is no blockage/choking of the sewers/drains and there is free flow of rain water during the monsoons. A close liaison is also maintained with the District authorities for undertaking flood relief measures Arrangements are made for proper liaison with the administration flood control offices are established. Public Health Engineering Department undertakes to frame de watering schemes for various towns on the basis of flood like situations in town. During the year 2020 21 there were total 23 Nos works related to De watering of 13 no towns out of which 11 Nos works have been completed. Total funds allocation during the year was Rs 1500 00 lacs out of which Rs. 249 00 lacs has been spent so far.

There are 44 laboratories in PHED Haryana out of which one is State cum District Lab 21 are District lab 21 are Sub District laboratories and one mobile laboratory 5 labs including State Lab and 4 District level Labs are NABL accredited

A target to test 3000 water samples per Lab has been fixed for the financial year 2020 21 and against a total target of 1 29 000 water sample total 73018 water samples

have been tested till date (attached at **Annexure 6 A**) In rural areas 31706 field testing kits (FTKs) for testing of water samples has been distributed for primary detection of contamination during 2020 21 (attached at **Annexure 6 B**) An expenditure of Rs 288 42 lakh has been incurred under Head JalJeevan Mission- Water Quality Monitoring and Surveillance till date

Jal Jeevan Mission Department of Drinking Water & Sanitation Ministry of Jal Shakti

bu		Total Samples Tested	4,008	1 703	1,731	2 040	3,484	3,883	1,801	3,89/	4,042	4,457	5,360	3,371	938	1,984	2,934	3,842	3,606	3 080	1,869	5,699	5.264	4,025	73,018
Format E4- Laboratory Testing	HARYANA Type Of Source All Sources	Total Sources Tested	1.886	1 084	721	1.138	1 330	1,629	698	1,396	1,782	1,602	1,788	1,310	663	914	600'1	737	1,304	1 442	820	1,566	1821	1,630	28,441
	Financial Year 2020-2021 State	District	Ambala	Bhwani	Charkhi Dadri	Fandabad	Fatehabad	Gurgaon	Hisar	Jhajjar	Jind	Karthal	Kamal	Kurukshetra	Mahendragath	Mewat	Palwal	Panchkula	Panipat	Rewari	Rohtak	Sirsa	Sonipat	Yamınanadar	Total
	Financia	SNo	-	2	3	4	2	ထ	7	80	6	10	11	12	13	14	15	16	17	18				33	

Jal Jeevan Mission Department of Driniking Water & Sannitation Ministry of Jal Shakti

Format E20- Comperhensive Progress On HRD FTK Sanitary Survey and FTK Testing State – HARYANA Month Name All Month Financial Year- 2020-21

		Borron	e Train			Kills Purch	ased		FTK Testing	Details		
		Persons Trained				14113 1 41011			L			
S no	District Name	District Office	Block Office	GRWs	Total	Chemical	Bacteri	Sanitary Surveys	Schemes/ Delivery Points and Other Sources as on 17/12/2020	Sources Tested	Contam Sources	
1	Ambala	0	37	2 612	2 649	0	2 678	0	3 460	2,135	0	
2	Bhrwani	Ö	0	2 755	2 755	0	2 919	0	4 604	2,371	0	
3	Charkhi Dadri		0	1 978	1 978	0	850	0	1 659	392	0	
4	Fandabad	0	ō	661	661	0	686	0	2 119	369		
5	Fatehabad	ŏ	215	1 870	2 085	0	1 840	0	1 974	1,167	0	
6	Gurugaon	0	0	654	654	0	697	0	3 328	403	0	
7	Hisar	ō	0	3 597	3 957	0	2 368	0	2 775	1 318	0	
8	Jhajjar	- 0	0	707	707	0	503	0		244	0	
9	Jind	 		1 850	1 850	0	1 596	0	4 457	223	0	
10	Karthal	<u>*</u>		746	746	0	495	0			20	
11	Kamal	l ŏ		3.080	3 080		1 570	0				
12	Kurukshetra	T o		2 842	2 842	0	2 718	0				
13	Mahendergarh	0		1 460	1 460	 0						
14	Mewat	0		242	242	0	670					
15	Palwal	1 0	0	2 890	2 890	0	1 546					
16	Panchkula	 	0	639	639							
17	Panipat	1 0	1 0	1 608	1 608		1 082					
18	Rewan	1 0		1 379	1 379	(966					
19	Rohtak	1 0		2 101	2 101							
20	Sirsa	+		4 025	4 075							
21	Sonipat	1 0		1 331	1 331	T (1 920					
22	Yamunanagar	1		1 309	1 309		527					
	Total	1		40 336	40 638	1	31 70	6	66 92	17 393	122	

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to stop the water flood in the State as to avoid the loss of life and property and also to use the flooded water in another works of States and latest position also inform to the Committee

18 Jal Jeevan Mission Scheme

On being asked by the Committee regarding whether the target/scheme of water supply to every citizen under JalJeevan Mission Scheme (JJM) will be complete up to December 2022 during the Covid 19 Pandemic

The Department replied as under

The action plan has been prepared and is under execution to ensure water supply to every citizen under JalJeevan Mission scheme (JJM) by 31 12 2022 against the timeline of year 2024 conceived by Government of India. The funding under Jai Jeevan Mission is done by the Government on priority even during the Covid-19 Pandemic and Department is hopeful to achieve the target by 31 12 2022.

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should complete the Jal Jeevan Mission Scheme as soon as possible and also inform to the Committee

19 Resolve the Problems of water supply connection etc

On being asked by the Committee regarding the steps taken by the Govt to resolve the problems faced by the people to obtain the water supply connection/facilities under Jal Jeevan Mission scheme and other schemes along with the detail/number of complaints received and resolved by the Govt

The Department replied as under

Under Jal Jeevan Mission it has been planned that Functional Household Tap Connections (FHTC) be provided to each rural household with the active participation of Village Water and Sewerage Committee (VWSC) VWSC who will play a major role in executive of Jal Jeevan Mission and ensure that each and every household in the village will get FHTC. For execution of this work a detailed household survey in each and every habitation is carried out by the Department to identify the household without tap connections. Also the Aadhar details of all residents not having household connections are collected and projects are framed to provide house connections to these left out household and also to rectify the insanitary connections. Also the projects details are shared with the members of VWSC and then the projects are approved

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends the department should be disposed off/decide the complaints regarding water connection at the earliest and also take prompt action as to avoid the difficulties face to obtain the water connection and latest position of pending and decided complaints also be supplied to the Committee

20 Construction of Sewerage Treatment Plants etc

On being asked by the Committee regarding whether any proposal of Govt to construct the sewerage treatment plants and rain drainage system and to change the water supply pipeline of Ratia city Distt Fatehabad

The department replied as under

Yes an estimate for Laying of balance distribution pipe line and parallel pipe line to the existing AC/PVC pipelines in various street of Ratia town Distt Fathehabad was received from SE Sirsa but the same was returned to SE Sirsa with some observations vide Memo No 65195/PHE/Urban Dated 28/07/2020 Sewerage Treatment Plant of 6 50 MLD Capacity MBBR Technology already exist in Ratia City and it's up gradation work is in progress at a cost of Rs 505 00 Lakh

Previously there were open drains in Ratia City but after NGT intervention open drains were tapped into sewer system of PHED. Now existing sewer system is taking load of storm water also

After going through the written reply and oral examination of the representatives of the department, the Committee recommends that the Department should be completed the works of Sewerage treatment plants as soon as possible

21 Mahagram Panchayat Yojana

On being asked by the Committee regarding the name wise block wise constituency wise detail of 20 villages in first round 37 villages in second round, 71 villages in third round selected under the MahagramPanchayatYojana by the department

The department replied as under

Under MahagramYojana 129 village are selected by Development and Panchayats Department for laying of sewerage system. For sake of convenience these villages are bifurcated in 3 phases. Phase 1 covers 20 villages phase 2 cover 38 villages and phase 3 cover 71 villages. The details of villages constituency wise are enclosed as annexure. 10

After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Mahagram Panchayat Yojna scheme should be enforced at the earliest in the villages cover under the scheme and pending works also be completed as soon as possible and also inform to the Committee

22 Work of sewerage, water supply& treatment plant

On being asked by the Committee regarding the work of sewerage water supply and water treatment plant will be complete in how many days/time in the total villages of state whose population is more than 10 000 like village Pipli Babain Mathana Umri in Ladwa Constituency

The Department replied as under

Under Mahagram Yojana 129 villages are selected by Development and Panchayats Department for laying of sewerage system. The likely date of completion of work of sewerage water supply and water treatment plant in the feasible villages out of 129 villages is 31 12 2024.

The village Pipli Babain Mathana Umri of Ladwa Constituency is not among the selected villages under Mahagram Yojana

After going through the written reply and oral examination of the representatives of the department, the Committee recommends that the works of sewerage system, water supply, water treatment plant should be completed at the earliest in the villages/cities whose population are across the 10,000 and detail information also be supplied to the Committee after completion of works

23 Condemned Tube wells

On being asked by Committee regarding the provision/guideline about installing a new tube well time period for installing new tube well in place of condemned tube well and remedy available to the villagers against the condemned tube well and total number of tube well declare condemned by the department during last three years

The Department replied as under

New tubewell is proposed as per the design calculations based on population of the village/Area and discharge available

Time period for installing of new tubewell in place of condemned tubewell is approximate 15 to 30 days after receiving of estimate

Water Supply is made to the villagers from the nearby tubewell or by Tankers during the period of shortage of water supply

Total No of tubewells declared condemned by the Department during the last Three years are as under -

Time period	No of Tube wells						
01 04 2018 to 31 03 2019	334						
01 04 2019 to 31 03 2020	368						
01 04 2020 to 16 10 2020	299						
Total	1001						

After going through the written reply and oral examination of the representatives of the Department the Committee observed that the main task of the Department is to provide drinking water to the people and recommends that the Department should be to released the pending connection as soon as possible so that people do not have to face the problem of drinking water and latest position also inform to the Committee

24 Court Cases

On being asked by the Committee regarding the number of cases pending at present in different courts along with the financial implication involved thereon together with details of each such case

The Department replied as under -

The number of cases pending at present in different courts details taken from Litigation Management System (LMS) is as under

Sr No	Honorable Court Type	Pending Cases	Cost Imposed Cases	Remarks	Reply as on 07 08 2021
1	Supreme Court	25	0	Detail of court case is given at at (Annexure 15)	in addition to the information already submitted following is the pendency of court cases taken from LMS
2	Punjab and Haryana High Court	955	3		

Sr No	Honorable Court Type	Pending Cases	Cost Imposed Cases	Remarks	Reply as on 07 08 2021
3	District Courts/ Tribunals/ Other Courts	803	2		(Annexure 15 A) There are 25 court cases pending in Supreme Court 1018 pending court cases in Punjab & Haryana High Court and 893 court cases are pending in various District Courts/Tribunals/Other Courts However it may be highlighted that there are no financial implications in any of these cases

After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied and the Committee observed that matter is very serious in nature. Therefore, the Committee recommends that latest position/detail of the court cases i e sategwise, namewise, yearwise, courtwise be intimated to the Committee at the earliest and prompt action should also be taken to resolve the court cases at the earliest by deputing a special officer as to avoid any adverse effect on the working of Department.

25 Maintenance Expenditure

On being asked by the Committee regarding the expenditure incurred on maintenance of water supply pipeline and sewerage system water treatment plant during last three years

The department replied as under -

and sew	ure incum erage sys given as u	item wate	aintenance of er treatment (water supp plant dunng	ly pipeline last three	1:	having clenca	submitted if al error and and reproduc	same has beer
				ı	(ın Lacks)		r		(Rs In crore)
Maintena	ance of th	e Water S	Supply Pipeli	 ne		-	Maintenanc Line	e of Water	Supply Pipe
Rural (2018	Urban (2018-	Rural (2019	Urban (2019	Rural (2020	Urban (2020	1	2018-19	2019 20	2020 21
19)	19)	20)	20)	21)	21) up		321 71	311 74	383 06
24037 25	8767 50	23174	40 9051 97	12140 54	4990 24	+			
Maintena	ince of th	e Sewera	ge system						
Rural	Urban	Rural	Urban (2019-20)	Rural	Urban		Maintenance	e of Sewerag	e System
(2018 19)	(2018 19)	(2019 20)	,	(2020 21)	(2020 21)		2018 19	2019-20	2020 21
 570 9 0	5510 02	34 52	5832 54	3 57	3583 48	_	60 80	58 67	70.04
Maintena	nce of the	Water T	reatment Pla	<u> </u>	0000 40	-	 -		72 04
Rurai	Urban	Rural	Urban	Rural	Urban	H	018 19	2019 20	1
(2018- 19)	(2018 19)	(2019 20)	(2019 20)	(2020 21)	(2020 21)	~	VIG 19	2019 20	2020 21
1864 51	1864 99	1699 72	1679 45	1358 05	1222 75	3	5 79	33 14	56 75

Detail of expenditure incurred on maintenance of water supply pipeline and sewerage system, water treatment plants is at **Annexure-16**

	Name of Divisions	Maintenance of the Water Supply Sawerage Sy tem								
		2018	19	2019	20		2020	3-21	-	
		Rural	Urban	Rural	Urb	n	Rurol	U ba	in \	
1	Ambala (M)								00.0	
2	Ambala city	0 00	951 78	0 00		0 00 56 54	0 00	1:	25 2	
3	Ambala Canit	0 00	31 94	0 00		34 12	0 00		74 08	
5	Bahadurgerh	0 00	284 09	0 00		09 20	0.00		79 01	
8	Bawal	0 00	35 58	0.00		40 OB	0.00		18 16 96 51	
7	Bhiwani No 1 Bhiwani No 2	170 25	0.00	0 00		60 31	00		0 00	
-	Ch Dadri	0 00	0 00 17 80	0 00		0 00 51 22	- 00		14 72	
9	Faridabad No 1	0.00	0 00	0.00		0 00	0.0		0 00	
10	Fatehabad	0 00	97 98	0.0	3	98 82	0.0		47 52 78 79	
11	Gohana No 1	0 00	119 80	0.0		156 73	00		22 92	
12	Gurugram	0.00	1 19	0.0		6 50		00	71 79	
13	Hansl	0.00	146 12	00	_	167 90 51 00		00	0 00	1
14	H sar No 1 Hisa No2	0 00	48 40 36 26	- 66		74 35	0	00	42 55	
16	H ar No3	0 00	314 97			345 68	0	00	212 74	
17	Jhajja No1	000	13 22			2 29		00	0 0	
18	Jhajja No2	0 00	0.00	00		0 00		00	44 7	
19	Jhajjar No3	0 00				48 91 209 91		00	103 8	9
20	No 1J nd	0.00				54 8		00	23 C	_
21	No 2 J nd	0 00			00	239 2	4	0 00	161	
22	Ke that No 1	0 00		<u> </u>	00	24 6	=	0 00	107	
24	Kamal No1	000			00	99 3		0 00	10.	
25	Kernal No2	0 00			00	21 1		0 001	15	_
26	Koali	0.00			ᅃ	43 7 156 t		000		52 -
27	Kurukshatra	0.00			00	62		0 00	40	44
28	M/garh	0.00			60		35	0 00	9	20
29	Nara ngarh	0.00			00		02	0 00		93
30	Namaul No1	0.00			00	182	36	0 00		4 96
31	Namaul No2	0 00			00	47	15	0 00		2 96
32	Nameul No3	0 00			00	102	59	0 00		5.89
33	Narwana Nuh No 1	+								
35	Palwal No1	0 00	0 0	00	00		00	0 00	 _	000
38	Palwal No 2	0.04	0 25 4		000		45	0 00		10 60 35 68
37	Palwal No 3	0.0	0 133		0 00		2 73	0.00	-	24 62
38	Panchkula	0.0	0 19		0 00		25	0.00		0 00
39	Panipat No1	0.0	0 0		0 00		0 00	0.00		0 00
40	Panipat No2	00			0 00		0 00	0.00		3 76
41	Punhana	0.0		28	0 00		5 09	00		000
42	Rewarl GWI	0.0		00	0.00		0 00	0.0		893 75
43	Rewari No 1	0.0			0 00		8 14	0.0		
44	Rohtak No1	0.0			0 00	_	37 61	- 00		45 21
45	Rohlak No2	0.0			<u> </u>		29 34	0.0		99 31
46	Rohtak No3	0.0	0 458	69	0 00		79 66		00	155 77
47	Sirsa No1	0.0	0 291	62	0 00		41 71		00	111 31
48	Sirsa No2	41 2	9 0	00	0 00		38 83		<u>ool</u> –	23 56
49	M/Dabwali	10 7	9 223	15	10 30		76 14	1	45	35 98
50	Siwani	0.0	0 19	82	0 00		18 15		00	7 10
51	Sohna	0.0	ນ 92	06	0 00	ĺ	88 76	C	00	75 4
52	D&P Sonipat	0.0		44	0 00	[30 40		00	14 6
53	Sonipat No2	327 8		00	0 00	1 —	37 09		000	41 3
54	Sonipat (M)	00		000	0 00	+	0 00	_	000	0 (
55	Tohana	- 00		16					0 00	
56	Tosham				0 00	 -	116 68			42
		20 7		1 18	24 22		12 18		2 12	2
57	No1Y/Negar	00		64	0.00		155 82		0 00	166
58	No2 Y/Nagar	00		9 11	0.00		298 14		0 00	160
	Tota	570 9	201 6644	0 02	34 52	al i	5832 54		3 57	3583

	Name of Divisions		Maintona	n e of the W	ater T catmo			
		201	P-19					
		Rural	U ban	Rural		2020	21	
1 /	Ambala (M)	- 		кига	V ban	Ru el	U ban	
2 /	Ambala city	000	0 00	0 00				
3 /	Ambala Cantt	000	51 00	0 00	0 00	0 00	0 00	
4 1	Bahadurga h	000	99 SO	0 00	48 00	0 00	28 00	
	9awal	182 65	92 41	234 17	63 50 182,32	0 00	63 50	
	Shiwani No 1		2 97	0.00	161	101 36	19 61	
7 E	Shiwani No 2	70 70	0 00	0 00	0 00	0 00	0 98	
	ch. Dadri	000	76 28	68 41	63 55	35 54	0 00	
10 F	aridabad No 1	0 00	000	0 00	0 00	0 00	32 64	
	bedenee	0 00	000	0 00	0 00	0 00	0 00	
	Schana No 1 Surugram	0 00	000	0.00	0 00	0.00	0 00	
	lensi	464 33	275 39	0 00	10 00	0 00	5 00	
	ilsar No 1	0 00	0 00	371 07	428 14	241 65	230 23	
	lisar No2	0 00	0 00	0 00	5 07	0.00	2.50	
	sar No3	0 00	25 56		0 00	0 00	0.00	
	hajjar No1	0 00	0 00	0 00	33 95	0.00	27 9:	
	haller No2	170 67	16 64	204 07	000	0 00	0.00	
	haliar No3	140 18	55 37	135 49	24 61 49 36	183 42	30 51	
	lo 1J nd	161 70	0 00	160 39	0 00	89 45 133 40	35 90	
	lo 2 Jind	0 00	0.00	0 00	0 00	0 00	0.00	
	aithal No 1	0 00	2 00	0 00	2 25	000	2.7	
	althal No 2	0 00	19 17	0 00	16 37	0 00		
	amal No1	0 00	0 00	0 00	0 95	0 00	186	
	amai No2	0 00	0 00	0 00	0 00	0 00	0.00	
	osl	0 00	0 00	000	0.00	0.00	0.0	
27 K	urukshetra	1 03	0 00	1 20	0 00	0 00	0.0	
	Vgarh	0 00	0 00	0 00	0 00	0 00	0.0	
29 N	araingarh		0 00	0 00	0 00	0 00	0.0	
	amaul No1	191 74	0 00	0 00	0 00	0 00	0.0	
	arnaul No2	0 00	4 50	186 02	32 19	76 13	46	
	amaul No3	0 00	0 00	0 00	0.00	0 00	0_0	
	erwana	9 00	0 00	0 00	1 36	0 00	0	
34 N	uh No 1	1	- 000	_ 0 00	0.00	0 00	D.C	
	alwal No1	0 00	0 00	0 00	0 00	0.00		
	alwal No 2	0 00	0 00	0 00	0 00		0.0	
	alwal No 3	0 00	72 50	0 00	60 13	0 00	0.0	
	anchkula	0 00	0 00	0 00	0 00		14 8	
	anipat No1	0 00	0 00	0 00	0 00	0 00	- 00	
	anipat No2	0 00	0 00	000	0 00	0 00	0.0	
	ınhana	0 00	0 00	0 00	0 00	0 00	- 01	
	wa GWI	0 00	0 00	0 00	0 00	0 00	0 (
	wa No 1	316 16	382 36	338 96	442 36	503 10	431	
	htak No1	0 00	25 16	0 00	25 24	0 00	411	
	htak No2	0.00	20 08	0 00	33 37	0 00	30	
	htak No3	0 00	0 00	0 00	0 00	0 00	16	
	sa No1	0.00	0 00	9 90	0 00		0	
	sa No2	0 00	599 27	0 00	122 91	0 00	0	
is M/i	Dabwa!	0 00	2 00	0 00	1 34	0 00	226	
0 S v	vani	0 00	2 13	0 00		0 00		
1 Sol	hna	0 00	32 99		0 00	0 00		
2 D&	P Sonlpat	0 00	12 41	0 00	18 00	0.00	4	
	nipat No2	165 35		0 00	3 56	0 00	1	
	nipat (M)		0 00	0 00	15 31	0.00	25	
	1200	0 00	0 00	0 00	0 00	0 00	0	
	sham	0 00	0 00	0 00	0 00	0 00	0	
	Y/Neger	0 00	0 00	0 00	1 0 00	0 00	O	
	Y/Nagar	0 00	0 00	0 00	0 00	0 00	-	
1704		0.00	0 00	0.00	0.00	0.00		
	Total	1864 51	1814 99	1699 72	1679 45	1358 05		

After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied and recommends that the Department should be checked the difference of the amounts came in reply and reason thereof and latest position of replies be supplied to the Committee at the earliest

26 Sewerage line

On being asked by the Committee regarding whether it is a fact that 65 km sewerage line is laid in Ratia city. Distt. Fatehabad but there is no any Hydraulic Jetting Machine available together with the reason thereof

The Department replied as under -

network Sewerage Total different sizes in Ratia City is 66 14 km There is no hydraulic letting machine as on date for Ratia town but the estimate amounting to Rs Lakh already stands 151 10 administratively approved against vlagus order which the procurement through DS&D is under process

Tender already issued by DS&D and to be decided in next High Power Purchase Committee Meeting to be held shortly Accordingly machine will be made available by 31 08 2021 (to be extended upto 30 11 2021 due to COVID 19)

After going through the written reply and oral examination of the representatives of the Department the Committee recommends that pending works/ Hydraulic jetting machine should be completed/ arrange at the earliest as to avoid the problem face by people

27 Canal water

On being asked by the Committee regarding number of the canal water based water work is being constructed in the villages of Ratia Assembly Constituency together with status thereof alongwith the time by which the construction work is likely to be completed

The Department replied as under

The status of works relating to construction of canal based water works in Ratia assembly Constituency is at Annuexure-26

The status of works relating to construction of canal based water works in Ratia Assembly

Sr	Name of PHE	Name of villages			/ toodshory
No	Division	construction	Estt Cost in lakh	Status of work	Likely date of completion
, i	Lareudosd	Noorkiahii Pelaar BhattoKhurd	391 90 328 33	In Progress	31/12/2021
2	Tohana	Behbalpur Bhunderwas	360 65 398 70 329 61	Yet to be started	
	L	Jallopur	380 65	In Progress	31/12/2021

In addition to above DPR for construction of Canal based water works in Ratia Town is under preparation and likely to be submitted by 30 9 2021

After going through the written reply and oral examination of the representative of the Department the Committee recommends that the pending works should be completed at the earliest and also inform to the Committee

28 Tube well Operator

On being asked by the Committee regarding the salary of tube well operators and how many tube well are beings operated by one person

The Department replied as under

There are two type of Tubewell Operator working in this Department i e Regular and Non Regular The initial basic pay of Regular Tubewell operator is Rs 19900/ and the Non RegularTubewell Operator are being paid minimum wages that is 10428 as per Labour Commissioner rates and one Tubewell is being operated by one person

In addition to Reply

No of regular pump operator is 1650 and non regular pump operator is 2145

The Committee is not satisfied with the reply of Department and observed that the matter relating to the tube well operator some time come under the Public Health Engineering Department and some time related to Urban Local Body Department i e create a huge problem before the people and its also reveals under the Amrut-1 scheme. Therefore Committee recommends that in relation to tube well operator, as avoid the problem came under the Amrut-2 scheme, the work will be done on the principle of One city.

29 Supply of Treated Water

On being asked by the Committee regarding whether there is any proposal/plan to improve or develop a new sewerage system and to supply treated water in panipat urban constituency

The Department replied as under

Panipat is covered under AMRUT and works of water supply and sewerage system in Panipat urban constituency are being executed by Municipal Corporation Panipat Further as per minutes of meeting dated 19 08 2020 (Annexure 31) the Govt has decided to transfer the water supply sewerage and drainage services to MC Panipat Therefore proposal / plan for water supply and sewerage in Panipat town is to be given by ULB Department

Hinutes of Meeting held under the chairmanship of PS to CM on 19 08 2020 regarding transfer with the chairmanship of PS to CM. regarding transfer of services of Water Supply, Sewerage and Drainage from to Public United to Health Public **Hunicipal Corporation - Panipat**

- A meeting was held under the chairmanship of Sh. R.K. Khullar, W/PS to CM. on 19 08 2020 in which following officers were present
 - Sh Devinder Singh, TAS, ACS PHED
 - Sh S N. Roy, IAS, AGS ULB n
 - Dr Amilt K Agrawal, IAS, DG ULB П
 - Sh Manpal Singh, EIC PHED
- ACS PHED informed that the matter regarding transfer of services of Water Supply, Sewerage and Drainage from Public Health Engineering Department (PHED) to Municipal Corporation Panipat has been put up for decision of Hon'ble 2 Chief Minister by Public Health Engineering Department
- ACS PHED also added that the PHED Services in all Municipal Corporations have to be transferred to ULB Department in a phased manner in this context PHED 3 Services of Panipat town may be transferred on an immediate basis
- ACS ULB conveyed that PHED Services of Sonepat and Karnal was transferred to Municipal Corporation Schepat and Kernal on 16 08 2018 alongwith the staff of PHED Department on deputation basis to concerned Corporations to run these services

Till date, Municipal Corporation, Sonepat and Karnal have incurred Rs 60 00 Crore on payment of Salary of staff, Operation & Maintenance expenditure and Electricity charges of these services at their own level However, no funds have been made available by Figance Department to the ULB Department in this regard These services by Very nature have to be subsidized by the government and the budgetary support earlier being provided to Public Health Engineering Department was transferred to ULB Department and a provision in this regard was made in the head Services of Sewerage, Water Supply and Drainage in Municipal Corporation However till date Finance Department (FD) has not provided any funds to MC Kernal and Sonepat, though budget in this regard has been deducted from PHE Department. This has resulted in an extra burden on Municipal Corporations, Sonepat and Karnal He stressed that IIC Panipat was not in position to takeover expenditure related to staff & O&M expenses and mechanism should be explored to take core of the expenditure made on PHED Services for Panipat town

On a careful consideration, following decisions were taken 5

- The services of Water Supply, Sewerage and Drainage would be A transferred from Public Health Engineering Department (PHED) to Municipal Corporation, Panipat with the following conditions
 - PHE Department would continue to pay salary/ wages to its permanent and contractual staff and they would be placed under the control of Municipal Corporation, Panipat for looking after and providing these services. All the liabilities with staff on deputation from PHED to MC Panipat will continue to be borne by PHE Department out of their existing budget head atteast for the next 3 years



The services and staff outsourced by PHE Department will continue the provision of Super Clicker Machines already engaged for Operation & Maintenance of Clicks services.

- The ULB Department will reassess the actual requirement of PHED Stoff in Panipat and will retain the minimum staff only necessary for smooth running of these services.
- The Commissioners of MCs Sanapat & Karnal will carry out similar exercise and relieve the staff of PHE Department which can be replaced by their staff for running of these services FD will eventually provide funds to MC Sanapat & Karnal to defray the expenditure already done by them
- The PHED Department will continue to bear the various expanditure made on these services including salaries of all permanent and contractual staff for a period of 3 years after transfer of services. This period can be further extended for 2 years.
- All the existing contracts of service, manpower, equipment hiring including Super Sucker machines will be converted into a tripartite agreement between concerned Municipal Corporation, Public Health Engineering Department and the existing contractee The payments will continue to be released by the PHE Department while administrative control & recommendation of release of payment will vest with concerned Commissioner of Municipal Corporation.
- D Similar mechanism would also be adopted in future for transfer of PHED Services from Public Health Engineering Department to other Municipal Corporations

Meeting ended with thanks to the Chair.

During the Oral examination, the Committee observed that no provision/ facilities of sewerage disposal and industrial waste disposal for the factories established in free zone. Therefore the Committee recommends that the industrial Department should be made responsible through HSIIDC for redressed of this kind problems and the provision of fee also be made if required.

1

EXCISE & TAXATION DEPARTMENT

Organisation Chart

(I) ORGANISATION CHART OF EXCISE & TAXATION COMMISSIONER'S OFFICE HARYANA, PANCHKULA

•			
AETC(ADMN)	AETC(ST/PGT)	AETC(A/A)	AETC(L/C)
Supdt Estt I	ETO(ST)	CAO	Jt Director(Legal) I
Supdt Estt II	ETO(ST)	ETO	Jt Director(Legal)-I
Supdt Estt -III	Supdt (ST)	A O (A/Cs	Jt Director(Legal) II
Supdt Estt IV		A O(DDO)	
•		S O(ST)	DA
		A O (I/A)	DDA
		A O (Audit)	ADA
		SO (Budget)	Suptd (L/C)
		SO (RR)	
		SO(Reconciliation)	
		SOs(I/A)	
		SO(Bills)	
		SO(Medical)	
		SO(PAC)	
AETC(GST)		AETC(C)	JETC(HQ)
DETC		DETC	DETC
	Syst	em Analyst-I	AETO
	Syst	tem Analyst-l	
	;	Suptd (C)	

(II) ORGANISATION CHART OF DISTRICT OFFICES

		
Jt ETC(Appeal) Ambala	Jt ETC(Appeal) Faridabad	Jt ETC(Appeal) Rohtak
Jurisdiction of appeal cases of Ambala YamunaNagar Kurukshetra Karnal kaithal and Panchkula districts	Jurisdiction of appeal cases of Gurugram (East West South & North) Faridabad (East West South & North) and Palwal Rewari Narnaul and Mewat districts	Jurisdiction of appeal cases of Rohtak Sonipat Jhajjar Hisar Panipat Sirsa Fatehabad Jind Bhiwani districts
Assistant District Attorney	Assistant District Attorney	Assistant District Attorney
Assistant/ Taxation Inspector	Assistant/ Taxation Inspector	Assistant/ Taxation Inspector
Clerk/Steno	Clerk/Steno	Clerk/Steno

Jt ETC(Range) Ambala	Jt ETC(Rai Faridabad	nge)	Jt ETC(Range) Gurugram	Jt ETC(Range) Hisar	Jt ETC (Range) Rohtak
Administration Enforcement and Inspection of Ambala YamunaNagar Kurukshetra Karnal kaithal and Panchkula	of Farid	nt ection abad Vest lorth)	Administration Enforcement and Inspection of Gurugram (East West South & North) and Mewat	Administration Enforcement and Inspection of Hisar Sirsa Fatehabad Bhiwani and Jind	Administration Enforcement and Inspection of Rohtak Panipat Sonipat Rewari Narnaul and Jhajjar
DETC (ST) (Inch District)	arge of the	DET	C (Excise)	DETC (Inspection)	
ETO (Assessing A	uthority)	AET	O .	ETO/TI	
AETOs (Enforcem	ent)	Excis	se Inspector	Assistant/Clerk	
Superintendent	Superintendent As		stant/SSS		

(Establishment)			
Section Officer	Clerk/Steno		
Taxation Inspector		 	
Assistant/SSS			
Clerk/Steno			

THE FUNCTIONS OF THE EXCISE AND TAXATION DEPARTMENT

The Excise and Taxation Department is a main revenue earning department of the Government It administers the following Acts

The Value Added Tax Act 2003

The Central Sales Tax Act 1956

The Punjab Excise Act 1914

The Goods and Services Tax 2017

- The main function of the department is to collect revenue under the above mentioned Acts. The major part of revenue to the State comes from the levy of Taxes under VAT GST and Excise Acts. Since the creation of Haryana. State in November 1966, there has been a phenomenal growth in revenue under all the Acts. In the year 1967, 68, the total revenue collected by the department under all the Acts amounted to Rs. 19.30 crore which has since grown to Rs. 39950, 53 crore during 2019, 20. In the current financial year upto July. 2020, the department has collected. Rs. 10629, 04 crore as compared to Rs. 14332, 94 crore collected during the same period of last year. The dip in collection is due to economic downturn due to COVID-19 pandemic.
- The department collects tax under the Haryana Value added Tax Act 2003 and the Central Sales Tax Act 1956 The tax is levied and collected on all sales and purchases that take place within the State of Haryana involving local sale or Inter. State sale. The entire amount collected under the Central Sales Tax Act is assigned to the State. During the year 1967 68 an amount of Rs. 9.69 crore was collected under the Haryana General Sales Tax Act. 1973 and Central Sales Tax Act. 1956 which has since risen to Rs. 8652 75 crore under HVAT and CST Act during the year 2019 20.
- Under the Haryana VAT Act every dealer who is liable to pay tax under the Act has to obtain certificate under the Haryana VAT Act as well as under the CST Act Every dealer who has an aggregate amount of Rs One lac or more as voluntary tax under both the Acts (VAT and CST Act) during the preceding financial year is required to pay the voluntary tax on monthly basis within 1st 15 days of the succeeding month. All other dealers are required to pay quarterly tax along with their returns. The returns submitted by the dealers are scrutinized by the appropriate Assessing Authority. Under the Haryana VAT Act provision for

Deemed Assessment has been introduced and only such dealers whose cases fall under scrutiny scheme as per provision of sub section 2 of section 14 and corresponding rules (rule 27) are subjected to scrutiny Additional demand created as a result of assessment has to be deposited within a period of 15 to 30 days as mentioned in the notice of demand. In case dealer is aggrieved of the assessment order he has right to file an appeal before the Jt ETC (A) of the respective jurisdiction. If aggrieved, he may challenge the order of Jt ETC (A) before the Haryana Tax Tribunal.

The Act provides for lump sum payment of tax in respect of certain trades like Ply Board manufactures BKOs retail traders and Work Contractors Arrangement of lump sum composition is optional and the Act provides for simplified system of registration maintenance of accounts and filing of returns in cases of dealers under lump sum composition. However a dealer under lump sum composition cannot issue a tax invoice for sale of goods by him. The Act provides for prompt refund of input tax in respect of the dealers who are exporting the goods out of custom frontiers of the country or in respect of the dealers whose rate of output tax is lesser than the rate of input tax viz the tax paid on the purchases.

- The assessment orders passed by the Assessing Authorities are examined by DETC (Inspection) DETCs of the district as well as Jt ETC (Range) have also been given powers to examine and revise the cases decided by the Assessing Authorities wheresoever's called for The orders passed by the Re visional Authorities may be challenged before the Tribunal directly as these orders are passed in exercise of powers of the commissioner conferred upon them under section 34 of the Haryana VAT Act
- 6 Since 1st July 2017 new tax regime re GST has also came into force and department is collecting revenue under HGST Act 2017 Further following items are declared as Non GST items and are taxed under HVAT Act 2003 and CST Act 1956 -

a) Petrol / Diesel/ Crude Oil

b) Natural Gas

c) ATF

d) Liquor

The tax garnered during the last five years in both the Acts i.e. HVAT Act. 2003 and CST Act. 1956 is as under

(Rs In Crore)

Financial year	Achievement in VAT	Achievement in CST	Total	
2015 16	19282 14	2264 85	21546 98	
2016-17	21687 47	2422 56	24110 03	
2017-18	7767 68	297 95	8065 64	
2018-19	8554 06	462 56	9016 62	
2019 20	7999 60	341 04	8340 64	

In view of above a comparative analysis chart between collections under HVAT and CST Heads for the past five years is delineated as under -

Fınancıal Year	Amount Achieved	Financial Year	Amount Achieved	Difference	%age
2014 15	19504 23	2015 16	21546 98	+2042 75	+10 47%
2015 16	21546 98	2016-17	24110 03	+2563 05	+11 89%
2016-17	24110 03	2017-18	8065 64	-16044 39	-66 55%
2017-18	8065 64	2018 19	9016 62	+950 98	+11 79%
2018-19	9016 62	2019 20	8340 64	675 98	7 50%

Reason for decrease in collection of VAT+CST

Due to the implementation of GST law wef 01 07 2017 onwards various items is all petroleum products and liquor are declared as Non GST goods. Moreover there is a downfall in the valuation of Non GST goods and the change of rate of tax vide Govt Notification dated 04 10 2018 and 12 12 2018 had also adversely effected the tax collections in the above mentioned years.

Goods and Services Tax(GST)

The Goods and Services Tax regime came into force wef 1st July 2017 The implementing machinery as well as the taxpayers has overcome the transitional challenges and the implementation of the new tax regime has been streamlined. The State of Haryana has been a pioneer when it comes to implementation of tax laws in the country and it was the first state to implement Value Added Tax Act in 2003. Under the GST regime also Haryana has recorded a handsome growth of 17% in the collections of State GST during the financial year 2019-20 as compared to State GST Collection during the previous financial Year (2018-19). However, the collections under the State GST as well as other Acts of the GST have been impacted by the pandemic COVID 19 in the current financial year.

Year wise Revenue Collection of the State under GST since implementation of GST is tabulated as under_

(Rs in crore)

Year	SGST Before IGST Settlement	Provisional IGST Settlement	Total State Collection under SGST (2+3)	Compensati on Received	Ad hoc IGST Receive d	Total SGST (4+5+6)
1	2	3	4	5	6	7
2017 18	8537 14	1641 63	10178 77	1199 00	667 00	12044 77

2018 19	12689 54	4010 05	16566 19 (2+3 GST payback of RS 133 40	2820 00	2476 10	21862 29
2019 20	13921 97	4933 34	18855 31	5453 43	627 93	24936 67
2020 21	11959 24	6117 18	18076 42	5065 82	3013 15	30507 40 (4+5+6+Loan to States in lieu of GST Compensation of Rs 4352 01

SGST cash collection of the State has been taken as per data provided by GSTN IGST Settlement Compensation Received And Ad hoc IGST received has been taken as per information sent by Government Of India

- 8 Excise revenue constitutes a sizable portion of the State revenue. The major portion of excise revenue comes as license fee from the country liquor/ Indian Made Foreign Liquor vends and by way of excise duty on the sale of Country Liquor/IMFL. During the year 2018 19 an amount of Rs 6062 67 crore was collected as excise revenue. During the year 2019 20 an amount of Rs 6360 85 crore has been collected.
- While framing the Excise Policy for the year 2020-2021 the Government has decided that to improve delivery of various department regulatory functions and services in an effective and transparent manner the Excise Wing of the department has been successfully able to ensure 100% compliance of Business Reform Action Plan of Ease of Doing Business An online application system for all the retail licenses has been developed having features like online submission of application without the need to submit physical copy of the application eliminate physical touch point or document submission allowing option of online payment of application fee allowing applicant track status of online application and a facility to download the final certificate online. The process of approval of brands labels has also been liberalized. All the existing brand labels already approved by the department will be approved for the year 2020-2021 within a span of 03 days provided there is no change in the appearance and EDP of the said brand labels. Further the brand labels alongwith EDP will now be available on the departmental portal. As an environment friendly initiative it has been decided that the confiscated/expired liquor will be disposed of by way of diverting such liquor to effluent treatment plant. The empty bottles will further be recycled. In order to provide hassle free services to stake holders more powers have been delegated to the DETC's (Excise) in the districts POS machines in the liquor vends situated in urban areas has been installed and invoice for liquor has also been made mandatory
- 10 Apart from above all in order to safeguard against spurious and adulterated liquor the manufactures of CL and IMFL shall affix such hologram or QR Code based Track and Trace system as approved by the department To assess & monitor the quantity of ENA produced and utilized by manufactories flow meters shall be installed in all manufactories in

the State during the currency of the financial year. In order to monitor the manufacturing and bottling operations and dispatches of liquor an integrated CCTV mechanism shall be installed in manufactories in the State. A control room shall be set up at Head Office for receiving live feed from manufactories. The project is in pipe line and will be completed within a period of 03 months approximately. The department has also collected the revenue through imposition of penalty in the Breach under Excise Act.

30 Budget

On being asked by the Committee regarding total budget allocated to the department for the financial year 2020 21 scheme/work/project wise alongwith the amount spent thereon up to 1st February 2021

The Department replied as under

The Scheme wise Budget allocated to the Department for the Financial Year 2020 21 and expenditure upto 1st February are as under

(Fig In Lakh)

Scheme/Work/Project	Budget Allocation	Expenditure upto 01 02 2021
P 01 05 2039-51-001 99 51 Head Quarter Staff (including Excise Bureau)	92 51	52 49
P 01 05 2039 51 001 98 51 Collection Charges	4334 00	3629 30
P 01 05-2040-51 001 99 98 Head Quarter Staff (Establishment Expenses)	7187 50	4127 53
P 01 05 2040-51 001-99 96 Head Quarter Staff Tax Research Unit(TRU)	300 00	0 00
P 01 05 2040–51 001 99 97 Head Quarter Staff Apna Bill Apna Vikas	0 25	0 00
P 01 05 2040-51 001 98 District Staff	7474 98	5845 89
P 01 05 2040 51 101 99 Field Staff	8200 00	5957 91
P 01 05 2045-51 104 99 51 Taxes and Duties	266 70	101 08
P 01 05 2043 51 102 51 51 Interest paid on delayed refunds of SGST	20 00	0 00
P 01 05 2043-51-800 99 97 State Consumer welfare under	0 01	0 00

Reimbursement of Legal Expenses		
P 01 05-2043-51-800 99 99 State Consumer welfare under HGST Publicity Consumer awareness on GST	0 01	0 00

The Committee is not satisfied with the reply of the Department Therefore the Committee recommends that the Department should spend the allocated budget on time according to the instruction of the Finance Department so that there is no problem in implementing the schemes of the Department and the Department can also earn good revenue. The Committee further recommends that details of items wise revenue earned during last three years also be supplied to the Committee.

31 Vacant Posts

On being asked by the Committee regarding total number of posts lying vacant category wise up to 1st February 2021 alongwith the period from which these are lying vacant and steps taken by Department to fill up the these posts

The Department replied as under

C	ategory wise to	otal number	of post	s of Excise an	d Taxation (Departr	nent lyin	ig vacant as	on 01	02 2021
	Sanction	oned Strength	Work	ing Strength			Vacancy			
Post	Meant for Direct Recruit ment	Meant for Promotion	Total	Meant for Direct Recruitment	Meant for Promotion	Total	Meant for Direct	Meant for Promotion	Total	Remarks
Class 1					 					
Additional Excise and Taxation Commissioner	0	7,	7	0	4	4	0	3	3	The proposal for promotion to these vacancy has been sent to the Govt
Joint Exclse and Taxation Commissioner	0	11	11	0	11	11	0	0	0	
Deputy Excise and Taxation Commissioner	0	63	63	0	62	62	0	1	0	Surtability of senior ETOs has been adjudged in the Departmental Promotion Committee meeting on 12 07 2021 According to Minutes of Meeting promotion case is being dealt at the level of Govt

Joint Director (Legal)	0	3	3	0		0	0	3	3	The posts of Joint Director (Legal) are meant to defend the cases of Haryana Tax Tribunal Officers qualifying for these posts generally do not opt for these posts Hence two JDLs were reemployed after retirement. But these days the Haryana Tax Tribunal is not functional Therefore these posts are vacant.
Class II			-			000	46	6	22	(1) Against 16 vacant
Excise and Taxation Officer		150	225	59	144	203	16			posts of direct quota the requisition for filling up 14 posts of Excise and Taxation Officer through direct recruitment has been sent to the HPSC through the Chief Secretary Haryana 2 posts are recently vacated (2) The case of filling up remaining 6 vacant posts is being processed
Assistant Excise ar Taxation Office		105	157	36	83	119	16	22	38	(1) HPSC has recommended 44 candidates for appointment to the post of Assistant Excise and Taxation Officer but 36 Assistant Excise and Taxation Officers had joined in the department and 08 have not joined The Govt. vide their letter dated 21 05 2021 has cancelled the candidature of these candidates Moreover 3 newly appointed AETOs

			_,							
										have resigned/relieved from this post. Hence remaining 11 posts are recently vacated
										(2) The requisition of 5 vacant posts of direct quota has been sent to the HPSC through the Chief Secretary Haryana
										(3) Out of 22 promotion posts of AETO 16 posts had been filled up later on Remaining 6 posts are meant for District Supdt. There is no Superintendent (Field Offices) to fulfill the condition to promotion to the post of AETO
										Note As on today 2 post of AETO meant for Taxaton Inspector and Excese Inspector one for each are also vacant. The promotion case for filling up these two posts has been sent to the Govt.
Private Secretary	0	1	1	0	1	1	0	0	0	
Establishment Officer	0	1	1	0	0	0	0	1	1	This post has been filled up on 15 04 2021
Superintendent (Head Quarter)	0	8	8	0	2	2	0	6	6	No Assistant or Senior Scale Stenographer is eligible for the promotion to the post of Head Quarter

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ipenntendent (leld))	29	29	0	1	1	0	28	28	No Assistant or Senior Scale Stenographer is eligible for the promotion to the post of District Superintendent
enior System nalyst	0	2	2	0	0	0	0	2	2	Since rules for these posts have not been framed therefore all these posts are counted in promotion column Promotion / appointment on these posts could not be made in the absence of rules
 System Analyst	0		2	0	2	2	0	0	0	
Programmer	0	7	7	0	0	0	0	7	7	Since rules for these posts have not been framed therefore all these posts are counted in promotion column Promotion appointment or these posts could not be made in the absence of rules
Class III										
Personal Assistant	0	8	8	0	3	3	0	5	5	No SSS has opte for promotion of PA
Taxation Inspector	360	360	720	50	357	407	7 310	3	31	3 265 posts were se to HSSC
Excise Inspector	58	57	118	5 13	53	66	45	4	49	40 posts were sent HSSC
Assistant (H C	0) 0	38	38	0	20	20	0	18	11	No clerk in Heat office qualify the conditions promotion to the part of Assistant.
Assistant (Fie		197	19	7 0	147	14	1 7 0	50	5	The vacant post

										Assistants are filled up from the Clerks/Steno typist by promotion only who fulfill the condition for promotion i e passing the SETC/type test and service experience according to rule The file for promotion of 27 Clerks/steno typist is under process vide no and no more clerks qualify for promotion
Clerk(H O)	52	13	65	51	4	55	1	9	10	Senionty of peons is distributed it is being examined
Clerk(Field)	538	134	672	461	73	534	π	61	138	The vacant post of Clerks are filled up by HSSC. They will provide a slot for requisition. The vacancy will be sent at that time. The vacant post of promotion are filled up from group D who fulfill the condition for promotion according to Rule. The case of promotion from group. D to clerk is under process.
Steno Typist (Field)	193	48	241	70	0	70	123	48		35 posts were sent to HSSC but received back for rule amendment (Reg Age/Qual) The vacant post of direct recruitment are filled up by HSSC They will provide a slot for requisition The vacancy will be sent at that time No clerk qualifies for promotion to the post

										of Steno Typist
steno Typist HO)	13	2	15	5	0	5	8	2		No clerk in Head office qualifies for promotion Vacancy of direct quota are filled by HSSC. They will provide a requisition. The vacancy will be sent at that time
Senior Scale Stenographer (Freld)	50	12	62	9	3	12	41	9	50	34 posts were sent to HSSC but received back for rule amendment (Reg Age/Qual) and 18 Assistant are working against the vacant post of SSS. The vacant post of direct recruitment are filled up through HSSC at present no steno typist is qualified for promotion. Typing test is to be conducted.
Senior Scale Stenographer (H O)	13	3	16	6	7	7	7	2	9	The vacant post of direct recruitment are filled up through HSSC At present no stenotypist is qualified for promotion Typing test is to be conducted
Drivers	112	111	223	107	0	107	91	25	116	No group D employee has opted for promotion as driver
Class-IV			_							
Peon(H O)	57	0	57	43	0	43	14	0	14	Vacant posts of Peons will be filled by HSSC

Peon (Field)	818	0	818	546	0	546	272	0	272	Vacant posts of Peons will be filled by HSSC
Total	2391	1372	3763	1456	971	2427	1021	315	1336	

The Committee not satisfied with the reply of Department and recommends that the Department should fill up the vacant posts at the earliest so that there is no adverse effect on the functioning of the Department due to vacant posts and latest position should be apprised to the Committee as soon as possible

32 Complaints

On beings asked by the Committee regarding number of complaints received and enquiry conducted regarding irregularities/ embezzlement/ misappropriation of funds against the officers/officials of the department during the last three years together with the action taken by department against them who have been found at fault?

The Department replied as under

This office has issued charge sheets u/r 7 and u/r 8 of HSC(P&A) Rules, 2016 in last three years

Sr No	Year	Total officers charge sheeted
1	2018	DETC= 03 ETO= 06 AETO= 02
2	2019	DETC= 03 ETO= 15 AETO= 08
3	2020	ETO= 16 AETO= 02
4	2021	JETO= 01 DETC= 02

	 	\neg
	ETO= 01	
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This office has conducted inquiries in last three years as detailed below -

Sr No	Year	Complaints received	Inquiry entrusted to inquiry officers	Remarks	
1	2018	07	07	Inquiry awaited	report
2	2019	41 (01 complaint copy not received)	40 (03 report received)	37 Inquiry awaited	report
3	2020	49	(02 report received)	47 Inquiry awaited	report
4	2021	28 (03 complaints put up for enquiry entrusted)	25 (01 report received)	24 Inquiry awaited	report

During the Oral examination of the representative of Department the Committee observed that the matter is serious in nature and numbers of inquires are still pending Therefore, the Committee recommends that the detail of the complaints and inquires be supplied to the Committee as under format

Α

- (ı) Year-wise complaints received
- (ii) Name/Designation of official/officer against whom complaint received
- (III) Date on which inquiry entrusted
- (iv) Name of inquiry Officer
- (v) Status of Inquiry Officer
- (vi) Reason for delay in finalization of inquiry Report
- (vii) Steps taken to expedite the completion of inquiry reports by Inquiry Officer (dates wise, if any reminders issued to inquiry officer)
- (vili) Date of finalization submission of inquiry report by inquiry officer
- (ix) Action/decision taken by department/authorities concerned on the inquiry report

- (x) Appeals, if any pending on decision taken
- (xi) Details of officers/officials retired during the pendency of inquiry

В

The Committee also recommends to fix a time limit for completion of inquiry and take adverse view for delay in its completion in time bound manner against those who are responsible for such delay

C

The Committee further recommends that the Principal Secretary (Excise & Taxation) and Excise and Taxation commissioner to regularly monitor the progress on quarterly basis and ensure that all pending inquiry reports are completed in six months and to update the same to Estimates Committee periodically

33 lilegal Sale of Liquor

On being asked by the Committee regarding steps are being taken by the Department to prevent the illegal sale & purchase of goods & liquor. The Committee would also like to know the total number of cases registered under the illegal sale and purchase of goods and liquor and status thereof.

The Department replied as under

The Excise and Taxation Department has taken various measures and actions to keep a check to prevent the illegal sale and purchase of goods. Some of the salient taken are as under -

Constitution of tax Research Unit (TRU)

The Department has set up an tax Research Unit (TRU) for analysis of data and intelligence based enforcement. A number of cases involving illegal sale and purchase of goods and passing of fraudulent input tax credit utilization have been detected and acted upon

- In 3 cases involving high amount of evasion of taxes by fraudulent illegal availment of ITC in TRAN 1 in Gurugram and further 172 other dealers were detected involved in the web of transactions. It involved a total fraud of approx. INR 155 Crores
- In another case web of fraudulent transactions was detected involving 45 dealer wherein Input tax credit worth INR 226 68 Cr Was illegally claimed. The Department has taken remedial action including criminal action against the taxpayers wherever required. An amount of INR 55 77 Cr Have been recovered/ blocked from these taxpayers.
- Identification of certain suspicious registered taxpayers
- The Department has identified certain suspicious newly registered taxpayers and migrated taxpayers on the basis of risk rating which has helped in identification of non existent taxpayers and appropriate action is being taken as per HGST Act

- Further newly registered taxpayers on the basis of the parameters like high turnovers coefficient of deviation return compliance credit utilisation etc have been identified and shared with field formations in the past. Out of these a list of highly suspicious taxpayers have been shared with field formations in the past.
- Recently the return data of new taxpayers for the period from FY 2020 21 was examined on the basis of certain parameters and a total of 234 such highly suspicious firms were identified for verification and taking appropriate action as per HGST Act

Identification of Bogus Taxpayers and action taken against such bogus taxpayers

Further GST branch has taken actions against fake and bogus taxpayers. The Department had identified 257 such fake/bogus taxpayers and has recovered Rs 135 13 Crores through ITC and Cash combined and more than 100 FIRs have been lodged by the Department against such bogus taxpayers.

Setting up of GST Intelligence Unit

The Department has also set up Haryana GST Intelligence Unit on 22 03 2021 to work in collaboration with Tax Research Unit (TRU) for analysis of data and intelligence based enforcement and reduce fraud & abuse in tax administration. The unit has been set up to reduce revenue gap and leakages and ensure timely and efficiently prevent evasion of taxes by the bogus taxpayers. An amount of Rs. 147.96 Crore across various cases as on 13.08.2021 has been recovered either through ITC (ITC reversed blocked and recovered) and in Cash by the HSGST-IU.

Prevent the illegal Sale and Purchase of Liquor

The Department has already directed the field staff to check the illegal sale and purchase of liquor by any licensee or bootlegger. To check illegal sale of liquor by manufactories CCTV Cameras in the manufacturing units alongwith a Control Room at Head Office are under installation for monitoring the live feed. The Excise Adhesive Labels (Holograms) have been made compulsory on the liquor bottles for avoiding pilferage Routine checking of Retail & Wholesale liquor vends and distilleries etc is conducted by the field staff as well as special inter-district teams.

During the year 2020 21 1152 number of breach cases have been instituted against the licensees found indulged in breach of Excise Rules and Policy Provisions. A list of these cases alongwith detail of penalty imposed and status of recovery is also enclosed at **Annexure 'G'**

Further in cases of illegal or illicit sale/purchase/manufacturing of liquor FIRs have also been lodged in the concerned Police Stations

Enforcement Wing- Enforcement wing of the Department assigning inter District Roadside checking duty to the officer to check whether goods are transported without bill or without payment of proper taxes Revenue collected by roadside checking during last year 2020-21 is Rs 79 89 crores and this year till july 2021 is Rs 27 73 crores

After going through the written reply and oral examination of representative of the Department the Committee recommends that the Department should take strong action against the persons involve in fake and bogus taxpayer and illegal sale & purchase of goods & liquor The amount of fine also be recovered from the culprits. The Committee further recommends that the detail report of the action taken with the financial recovery be supplied to the Committee at the earliest and Department should taken necessary steps to stop the illegal sale & purchase of goods & liquor

34 Prevention of tax theft

On being asked by the committee regarding the policy adopted/steps being taken by the department to prevent the tax theft of sale and purchase of goods and services

The Department replied as under

The Department has taken several steps to prevent the tax theft of sale and purchase of goods and services. Some major steps taken by the department are tabulated below -

1 Constitution of Tax Research Unit (TRU)

The Department has set up an Tax Research Unit (TRU) for analysis of data and intelligence based enforcement. A number of cases of fraudulent input tax credit utilization have been detected.

2 Formation of Haryana State GST Intelligence Unit (HSGST IU)

Haryana State GST department has set up Haryana State GST Intelligence Unit (HSGST-IU) on 22 03 2021 to work in collaboration with Tax Research Unit (TRU) for analysis of data and intelligence based information to reduce fraud and abuse in tax administration. The Unit has been setup to reduce revenue gaps and prevent evasion of tax by bogus taxpayers.

An amount of Rs 147 96 Crores across various cases as on 13 08 2021 has been recovered either through ITC (ITC reversed blocked and recovered) or in Cash by the HSGST-IU

3 Identification and Monitoring of several Red Flag Reports

The Red Flag Reports involve periodic mismatch reports of many GST returns such as GSTR 3B- GSTR1 GSTR 3B GSTR 2A AND E WAY BILL – GSTR 3B (mainly 3 in number) generated by GSTN after close of every month/quarter GSTN also share the list of identified taxpayers as indicated in each report with Centre and all the respective states for further targeted action. Haryana GST department regularly generates Red Flag reports of mismatches between sales/ turnover as per different retruns & mis-match found in credit availed with verified. The department has also examined 36749 cases as per mismatch reports and has got ITC reversed blocked and recovered amounting to Rs 849 67 Crore as on 30 06 2021 in cases of mismatch and tax theft

List of Reports shared with Districts are as under

- 1 GSTR3B -GSTR 1 Mismatch (July 2017 Dec 2020)
- 2 GSTR3B –GSTR 2A Mismatch (July 2017 Dec 2020)
- 3 E-Way Bill GSTR3B Mismatch (October 2018 March 2019)

- 4 Comparison of Table No PTV of GSTR 9C (Reconciliation Statement) i.e. Auditor's Reconciliation on additional liability due to non-reconciliation with DRC 03 (Payment Clause Reconciliation and Annual Return
- 5 GSTR7 (TDS) GSTR3B mismatch
- 6 GSTR8 (TCS) GSTR3B mismatch
- 7 Reconciliation of data received from various department i.e. mining etc. with taxes paid by the taxpayer in his GSTR3B return

After oral examination of the representative of Department the Committee recommends that the fine imposed by the Department should be recovered at the earliest and the complete detail of action taken by the Department be supplied to the Committee and regular checking also be conducted by the Department to stop the illegal sale & purchase of liquor

35 Numbers of license

On being asked by the Committee regarding the policy/procedure/measure to grant the goods and liquor sale & purchase license by the department to vendor

The Department replied as under

The Retail Liquor Licenses in FORM L-2 & L 14A are usually granted through the process of e-tendering as prescribed in the Excise policy of the State However in the Excise Policy 2021-22 for the allotment of retail zone of vends in the year 2021 22 an option was also given to existing licensees of 2020-21 to get their licenses renewed on the prescribed terms and conditions

Further the license for wholesale vends of liquor i.e. L.1 (IMFL) & L-13 (Country Liquor) are granted to the persons amongst the retail licensees on the basis of quota contribution of IMFL and CL respectively in the district

The detailed procedure to grant the license for sale and purchase of liquor is provided under the Haryana Excise Policy for the relevant year

After the oral examination of representative of the Department the Committee recommends that details of license granted and revenue earned from the licenses during the last two years be supplied to the Committee

36 Court Cases

On being asked by the committee regarding the total number of cases pending in the courts along with the financial implication stage & status thereof and steps being taken by department for disposal of pending cases

The Department replied as under

- Total No of Cases pending in the Courts as on 31 07 2021
 - i) Supreme Court of India ---- 73 Cases
 - Punjab & Haryana High Court---- 1079 Cases
 - III) District/Trial Courts --- 165 Cases

2 Financial Implications involved in the pending cases -

There are multiple types of litigation pending in various courts which include Service Matters Criminal

Matters and Tax & Excise Matters etc Basically financial implications are involved only in Tax & Excise Matters. These matters include appeal against the orders of the Haryana Tax Tribunal and orders passed by W/ETC as an Appellate Authority/Quasi Judicial Authority in Excise & Other Tax Matters. It may not be feasible to determine exact financial implications during pendency of all such matters before the Hon ble Courts`

- 3 Stage and Status of the pending cases
 - i) Written Statement/Reply filed 476 Cases
 - ii) Written Statement/Reply not required 591 Cases
 - III) Written Statement/Reply not filed 250 Cases
- 4 Steps being taken by department for disposal of pending cases

Legal Cell of the Department has been assigned work on the basis of various types of cases pending before the Hon ble Courts. Written statements/replies/affidavits on behalf of the department are vetted by the Law Officers posted in the Department and further got vetted from the O/o Advocate General. Haryana before filing the same in the concerned court.

Whenever any case is decided the same is put up before concerned Law Officer for opinion before putting up the file before the competent authority for final decision for filing appeal/review/revision. Further proceedings are initiated as per decision of the competent authority.

After the oral examination of representative of the Department, the Committee observed that excise and sale tax is a very challenging task, in such situation, if law officers running in other Department are taken in this Department then they will take a lot of time to understand the working of the Department and Department does not take a fruitful benefit of law officers taken from the other Departments. The case relate to excise and sale tax are special in nature and special law officers are required for this kind of cases. Therefore, the Committee recommends that a dedicate special law officers cadre relating to the tax cases should be developed by the Department as to avoid the adverse effect on the working of the Department due to non availability of special law officers.

37 Tax Theft Cases

On being asked by the Committee regarding the total number of tax theft cases have been noticed by the Department during the last three years regarding the sale and purchase of goods if so action taken by Department against thief

The Department replied as under

- The GST Cell is carrying out operations against theft of tax simultaneously on many fronts namely intelligence based cases carried out by HSGST IU cases involving mismatch in sales and turnover through Red Flag Reports namely GSTR1 GSTR3B mismatch GSTR2A GSTR3B mismatch E-way bill – GSTR 3B mismatch TCS-GSTR3B mismatch TDS GSTR3B mismatch and GSTR 9C reconciliation statement
- The department has examined 36749 Red Flag mismatch report cases and has got ITC reversed blocked and recovered amounting to Rs 849 67 as on 30 06 2021 crores in cases of mismatch and tax theft
- Further GST branch has taken actions against fake and bogus taxpayers. The
 department has identified 257 such fake/bogus taxpayers and has recovered Rs.
 135.13 crores through ITC and Cash combined and more than 100 FIRs have
 been lodged by the Department regarding this.
- The Department has also set up Haryana GST Intelligence Unit on 22 03 2021 to work in collaboration with Tax Research Unit (TRU) for analysis of data and intelligence based enforcement and reduce fraud & abuse in tax administration. The unit has been set up to reduce revenue gap and leakages and ensure timely and efficiently prevent evasion of taxes by the bogus taxpayers. An amount of Rs 147 96 Crore across various cases as on 13 08 2021 has been recovered either through ITC (ITC reversed blocked and recovered) and in Cash by the HSGST-IU so far.
 - Enforcement Wing month wise roadside collection figures from April 19 to July
 2021 are as follows -

Year 2019-2020

(Fig in Lakh)

Apr	May	June	July	Aug	Sept	Oct	Nov	Dec	Jan	Feb	Mar	Total
19	19	19	19	19	19	19	19	19	20	20	20	
757 20	773 51	757 08	866 84	808 02	726 36	457 51	674 33	696 55	623 72	838 62	440 62	8420 36

Year 2020 21

Apr20	May 20	June 20	July 20	Aug 20	Sept 20	Oct 20	Nov 20	Dec 20	Jan 21	Feb 21	Mar 21	Total
0 50	0 00	3 92	245 14	610 04	791 69	822 22	522 77	741 96	973 60	1940 7	1336 7	7989 24

Year 2021 22

Apr	May	June	July
21	21	21	21
0 00	0 00	17 73	

The officers are being deputed for inter district roadside checking and surprise roadside checking throughout the state to catch the theft cases. Revenue collected by roadside checking during last year 2020-21 is Rs. 79.89 crores and this year till July 2021 is Rs. 27.73 crores. No roadside checking in the month of April. May and June in 2020 & April May in 2021 due to lockdown.

After the oral examination of representative of the Department the Committee observed that matter is serious in nature and recommends that the Committee should be informed by taking time bound action against the guilty officers and action should be taken against the officers who were negligent. The Committee also desire to know district wise ,how much tax evasion has been caught and compete detail of inquiry conducted/Penalty imposed by the Department on the tax theft cases be informed to the Committee within 15 days.

38 Annual Administrative Report

On being asked by the Committee regarding whether Annual Administrative Report of the Department for the year 2018 19 2019 2020 and 2020 21 have been published if so the copy of the said Reports may be provided to the Committee and if not the reasons thereof

The Department replied as under

It is intimated that the Administrative Reports of 2018 19 2019-20 & 2020 21 has yet not been published. The Administrative Report with reference to the F Y 2016-17 has been approved by the A C S(E & T) in March 2020 and the publication of the same is under process at the Government level. Further the compilation of the administrative report for the F Y 2017-18 is at final stage and it will be submitted before the Government at the earliest. The delay has occurred due to the Covid-19 only.

After the oral examination of representative of the Department, the Committee recommends that the pending works related to the administrative report should be completed at the earliest and inform to the Committee after the completion of works

Appendix I
Summary of recommendations/observations of the Committee on Estimates (2021-22)

Sr No	Page of the Report	Paragraphs	Observations/Recommendations made by the Committee
1	2	3	4
			PUBLIC HEALTH ENGINEERING DEPARTMENT
1	15	12	After going through the written reply and oral examination of the representatives of the Department the Committee observed that the Department has spent little amount and is left to spend more money/amount. The Committee therefore, recommends that the Department should take necessary steps to spent the allotted budgets as per the working of Department and instructions issued by the finance Department.
2	16	13	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of Department and latest position also inform to the Committee
3	26	14	The Committee is not satisfied with the reply of Department Therefore, the Committee recommends that the Department should dispose off/ decide the pending complaints at the earliest which describe at Annexure-3 and latest position of action taken on complaints also inform to the Committee
4	26	15	After going through the written reply and ora examination of the representatives of the Department, the Committee recommends that the Department should take promp action to provide 55 liter per day drinking water facilities to every citizen and lates position also inform to the Committee

5	27	16	The Committee is not satisfied with the reply of Department Therefore, the Committee recommends that the Department should take prompt action to stop the illegal connection obtain by the people and complete detail of action taken against the peoples who obtain the illegal connection be supplied to the Committee at the earliest
6	29	17	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to stop the water flood in the state as to avoid the loss of life and property and also to use the flooded water in another works of states and latest position also inform to the Committee
7	30	18	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should complete the Jal Jeevan Mission Scheme as soon as possible and also inform to the Committee
8	30	19	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends the Department should be disposed off/decide the complaints regarding water connection at the earliest and also take prompt action as to avoid the difficulties face to obtain the water connection and latest position of pending and decided complaints also be supplied to the Committee
9	30	20	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should be completed the works of Sewerage treatment plants as soon as possible

10	31	21	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Mahagram Panchayat Yojna Scheme should be enforced at the earliest in the villages cover under the scheme and pending works also be completed as soon as possible and also inform to the Committee
11	31	22	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the works of sewerage system, water supply, water treatment plant should be completed at the earliest in the villages/cities whose population are across the 10,000 and and detail information also be supplied to the Committee after completion of works
12	32	23	After going through the written reply and oral examination of the representatives of the Department the Committee observed that the main task of the Department is to provide drinking water to the people and recommends that the Department should be released the pending connection as soon as possible so that people do not have to face the problem of drinking water and latest position also inform to the committee
13	33	24	After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied and Committee observed that matter is very serious in nature Therefore, the Committee recommends that latest position/detail of the court cases i e sategwise, namewise, yearwise, courtwise be intimated to the Committee at the earliest and prompt action should also be taken to resolve the court cases at the earliest by deputing a special officer as to avoid any adverse effect on the working of department

14	36	25	After going through the written reply and oral examination of the representatives of the Department the committee is not satisfied and recommends that the Department should be checked the difference of amounts came in reply and reason thereof and latest position of replies be supplied to the Committee at the earliest
15	37	26	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that pending works/ Hydraulic jetting machine should be completed/ arrange at the earliest as to avoid the problem face by people
16	38	27	After going through the written reply and oral examination of the representative of the Department the Committee recommends that the pending works should be completed at the earliest and also inform to the Committee
17	38	28	The Committee is not satisfied with the reply of Department and observed that the matter relating to the tube well operator some time come under the Public Health Engineering Department and some time related to Urban Local Body: Department is create a huge problem before the people and its also reveals under the Amrut-1 scheme Therefore Committee recommends that in relation to tube well operator, as avoid the problem came under the Amrut-2 scheme, the work will be done on the principle of One city One Operator
18	40	29	During the Oral examination, the Committee observed that no provision/ facilities of sewerage disposal and industrial waste disposal for the factories established in free zone. Therefore the Committee recommends that the Industrial Department should be made responsible through HSIIDC for redressed of this kind problems.

and the provision of fee also be made if required

EXCISE & TAXATION DEPARTMENT

The Committee is not satisfied with the reply of the Department Therefore the Committee recommends that the Department should the allocated budget on time spend according to the Instruction of the Finance Department so that there is no problem in schemes of the the implementing Department and the Department can also earn good revenue The Committee further recommends that details of items wise revenue earned during last three years also be supplied to the committee

The Committee not satisfied with the reply of Department and recommends that the Department should fill up the vacant posts at the earliest so that there is no adverse effect on the functioning of the Department due to vacant posts and latest position should be apprised to the Committee as soon as possible

examination of oral the During representative of Department the Committee observed that the matter is serious in nature and numbers of inquires are still Committee the Therefore, pendina of the detail that the recommends complaints and inquires be supplied to the Committee as under format -

Α

- (i) Year-wise complaints received
- (II) Name/Designation of official/officer against whom complaint received
- (III) Date on which Inquiry entrusted
- (iv) Name of Inquiry Officer
- (v) Status of Inquiry Officer

19 48 30

20 54 31

21 55 56 32

- (vi) Reason for delay in finalization of inquiry Report
- (vii) Steps taken to expedite the completion of inquiry reports by inquiry Officer (dates-wise, if any reminders issued to inquiry officer)
- (viii) Date of finalization submission of inquiry report by inquiry officer
- (ix) Action/decision taken by department/ authorities concerned on the inquiry report
- (x) Appeals, if any pending on decision taken
- (xi) Details of officers/officials retired during the pendency of inquiry

В

The Committee also recommends to fix a time limit for completion of inquiry and take adverse view for delay in its completion in time bound manner against those who are responsible for such delay

C

The Committee further recommends that the Principal Secretary (Excise & Taxation) and Excise and Taxation commissioner to regularly monitor the progress on quarterly basis and ensure that all pending inquiry reports are completed in six months and to update the same to Estimates Committee periodically

After going through the written reply and oral examination of representative of the Department the Committee recommends that the Department should take strong action against the persons involve in fake and bogus taxpayer and illegal sale & purchase of goods & liquor The amount of fine also be recovered from the culprits. The Committee further recommends that the detail report of the action taken with the financial recovery be supplied to the

			committee at the earliest and Department should taken necessary steps to stop the illegal sale & purchase of goods & liquor
23	59	34	After oral examination of the representative of Department the Committee recommends that the fine imposed by the Department should be recovered at the earliest and the complete detail of action taken by the Department be supplied to the Committee and regular checking also be conducted by the Department to stop the illegal sale & purchase of liquor
24	59	35	After the oral examination of representative of the Department the Committee recommends that details of license granted and revenue earned from the licenses during the last two years be supplied to the Committee
25	60	36	After the oral examination of representative of the Department the Committee observed that excise and sale tax is a very challenging task in such situation if law officers running in other Department are taken in this Department then they will take a lot of time to understand the working of the Department and department does not take a fruitful benefit of law officers taken from the other departments. The case relate to excise and sale tax are special in nature and special law officers are required for this kind of cases. Therefore, the Committee recommends that a dedicate special law officers cadre relating to the tax cases should be developed by the Department as to avoid the adverse effect on the working of the Department due to non availability of special law officers.
26	62	37	After the oral examination of representative of the Department the Committee observed that matter is serious in nature and recommends that the Committee should be informed by taking time bound action against the guilty officers and action should be taken against the officers who were negligent. The

Committee also desire to know district wise, how much tax evasion has been caught and compete detail of inquiry conducted/Penalty imposed by the Department on the tax theft cases be informed to the Committee within 15 days

After the oral examination of representative of the Department, the Committee recommends that the pending works related to the administrative report should be completed at the earliest and inform to the Committee after the completion of works

27 62 38

Appendix II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1995 1996 1996-1997 2000-2001 2001-2002 2003 2004 2006-2007 2007-2008 2008-2009 2010-2011 2011-2012 2012 2013 2013-2014 2015-2016 2016 2017 2017-2018 and 2018-2019 2020 21 •

Committee

Paragraphs

Sr

No

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of the

Further Observations/Recommendations made by the

ИО	Report		
1	2	3	4
			28th Report (1995 96)
			PUBLIC HEALTH ENGINEERING DEPARTMENT
1	30 34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest alongwith the action taken against the officers/ officials who are at fault
			The Committee further desired to intimate the amount involved in each case
			The Committee, therefore, desired that the detail of the cases relating to embezzlements/ complaints etc which are pending in various courts, alongwith the amount involved, be sent to the Committee
2	35 37	23	(i) The Committee therefore recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken under intimation to the Committee
			(ii) During oral examination of the representatives of the Public Health Engineering Department on 12 5 2010 a matter regarding the imprisonment of Shri Raghubir Singh Beldar Uchana Teh Narwana Distt Jind under Section 420 for the period from 8-2 2008 to 8 5-2008 came to the notice of the Committee on Estimates During the oral examination the departmental representatives assured that it will be looked into and Committee will be informed accordingly The department informed the Committee vide its memo No 14741 PHE/B-2 dated 20 9 2010

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that Shri Raghubir Singh Beldar working in the PHE Sub Division Uchana remained on long leave from 8 2-2008 to 3 5-2008 During the leave period the official was in jail due to family land dispute. When the matter came in the notice of Executive Engineer he was acquitted of the charge levelled against him However the explanation of the official was called in the reply he stated that he was in iail under Section 420 due to family land dispute during the leave period The Hon ble Session Court vide order dated 31 3-2009 had acquitted him of the charges levelled against him Executive Engineer PHE Division Narwana who is Drawing & Disbursing Officer for pay has no knowledge about the relationship of SDE and Official The Committee went through the reply of the department which was not found satisfactory by the Committee The department has itself admitted that official Shri Raghubir Singh Beldar Uchana Distt Jind remained on long leave from 8 2-2008 to 3 5 3008 and druing the leave period the official was in iail The Committee observed that the reply itself contradictory The Committee noted that it was very much compulsory to suspend an official for the period for which he remained in jail whatsoever reason is under the relevant provision of the Haryana Civil Services (Punishment and Appeal) Rules 1987 as was done in the case of Shri Subhash Solanki Electrician Helper working in the PHE Division No 1 Faridabad Therefore the Committee recommends that strict action be taken against the officers concerned (SDE) who are responsible for this lapse at that time and who have done a loss to State Exchequer

29th Report (1996 97)

HEALTH DEPARTMENT

The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years

The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant Act/Rules during the last three years for breach of Act 1 2 3

against any party be supplied

The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act if any detected during the last three years be supplied to the Committee

On 23 6 2015 the Committee also recommends that pedning Court cases may be pursued vigorously by the department and the Committee would also like to know that who is responsible for lack of official evidence in the Court in different cases pending in the Courts? Detail thereof be sent to the committee at the earliest

32nd Report (2000 2001) TOURISM DEPARTMENT

4 164 45

After oral evidence of the department the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes

The Committee therefore recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the Committee

During the spot inspection the Committee observed that the building of Surkhab Tourist Complex Sirsa the complex is very old. The Committee therefore recommends that the new building with modern facilities & banquet hall be constructed. The Committee further recommends that the price of liquor/beer served in the complex may also be reduced.

The Committee therefore observed that the Tourist Complex Ottuwear is an extra liability on the department and recommends that the complex be closed

The Committee also recommends that a banquet hall at Papaya Tourist Complex Fatehabad Blue Bird Complex at Hisar Black Bird Tourist Complex at Hansi may also be constructed

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		_	33rd Report (2001-2002)
			EXCISE & TAXATION DEPARTMENT
5	37	8	After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved in each case
			The Committee would further like to know the details of the cases which are pending in the Court and Quasi Judicial proceedings
			The Committee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months
			The Committee would also like to make on the spot study tour of Distilleries in the State
			35th Report (2003 2004)
			ENVIRONMENT DEPARTMENT
6	12	4	(ii) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land
			(iv) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001-2002 till the finalization of the report be supplied to the Committee
7	13	7	The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee (Also observed in one of the next paras)
8	18	14	The efforts made in this respect may be intimated to the Committee
			(i) The Committee desired that the Department should take more effective steps to check the qualities as per norms in manufacturing of the polythene bags

4 3 2 1 The Committee further desired that the Environment (u) Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State The Committee observed that the State Government has imposed ban on the manufacturing sale and usage of all plastic carry bags but the carry bags are still in use with impunity Therefore the following recommends that the committeee information be submitted to the Committee -District wise report of the number of challans isued against the violators How many collection centre for waste plastic are there (III) In which Municipal Corporation Municipal councils and Municipal Committees collection centers has been set up and when they were set up and (iv) The number of manufacturing units of the polythene bags in the State the The above information be submitted to Committee at the earlist After oral evidence of the Department the Committee 17 19-20 9 desired the Department to initimate the detail of the **(1)** defaulters if any found in the sample testing along with the action taken against the defaulters and the Depatment to consider the matter of obtaining the (II) samples form the distributaries/canals from which the water is used for drinking purposes for testing in the laboratories The Committe desired to know about the steps taken by the department to clean the polluted water of Gurgaon and Agra canals After examination of the Department the Committee 18 10 21 (i) desired that the Department should check the steps to control air pollution from the vehicles in big cities like Faridabad Gurgaon Panipat Bahadurgarh

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			4
			Rohtak etc
			(ii) The Committee desired the Department to take effective steps to check the pollution caused by sound
			(III) The Committee further desire to know about the norms fixed for air and sound pollution in the big cities of Haryana and steps taken by the department to control air and sound pollution
			36th Report (2006 2007)
			DEVELOPMENT & PANCHAYATS DEPARTMENT
11	7	3	The Committee is not satisfied with the reply and the Committee is of the view that decision should have been taken at appropriate time. It should not have been kept pending for a long time. Therefore, the Committee recommends that the detail latest status of 5 pending cases out of 6 cases as stated be supplied to the committee at the earliest. The question of record of 5 case are being not available in the record does not arise at all.
12	45	18	The Committee is not satisfied with the reply of department and recommends that the department should take necessary steps to protect the Panchayati properties. The Committee further recommends that the department should take prompt action to remove/vacant the illegal possession/ encroachment over the Panchayati properties and also fix the responsibility by deputing a special officer to per sue and resolve the court case relating Panchayati properties. The Committee desired to know the latest position in this regard.
			37th Report (2007 2008)
46			RURAL DEVELOPMENT DEPARTMENT
13	18	6	After going through the reply and oral examination of the Department the Committee observed that amount was given to some those people who were not eligible for the

1	2	3	4
			scheme in district Faridabad Wrong verification was done by some officers intentionally Therefore, the Committee is of the view that the responsibility be fixed and action be taken against the erring Officer/officials and the detailed report be submitted to the Committee with in a stipulated period
14	21	8	The Committee after going through the reply and oral examination of the Department is of the view that the details of plantation done on the waste land be supplied to the Committee
15	24	11	After going through the reply and oral examination of the Department the Committee feels that technical posts be filled up for the smooth functioning of the Department. The Committee further observed that the works of the public are being not done in time due to the shortage of staff. Therefore, the Committee desires that the districtwise details of vacant post be supplied to the Committee and strenuous steps be taken to fill up the said posts.
			The Committee would like to know the latest position
16	25	12	After going through the reply and oral examination of the Department the Committee is of the view that the stern action be taken against the persons whosoever are responsible in this matter and the recovery be made The Committee be apprised of the action taken and stage of recovery with in a limited time period
			38th Report (2008-2009)
			WELFARE OF SCHEDULED CASTS AND BACKWARD CLASSES DEPARTMENT
17	20	1 9	During the course of oral examination of the representatives of the department the department admitted before the Committee about the enforcement of reservation policy for admission in the private colleges but committee observe that the department not take appropriate steps for enforcing the reservation policy for admission in the private colleges. Therefore, the Committee recommends that the department take appropriate steps to maintain the roster system of department for smooth working of the department and

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	_	-	also intimate to the committee at the earliest
			38th Report (2008 2009)
			TOURISM DEPARTMENT
18	36	19	After going through the written reply supplied by the department and oral examination of the representatives of the department the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the department and after restructuring the Committee be informed about it
19	39	20	During the oral examination the representatives of the department informed the Committee that the Badkhal Lake and Surajkund lake have been dried up The Committee recommends that the solution of the said problem be carried out with the coordination of two three departments. The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation Out of which 334 rooms will be renovated from 2008 to 2009 178 rooms have been renovated during the last two years. The Committee recommends that the furniture of good quality be provided in the complexes to attract the more and more tourists and to increase the occupancy and profit of the tourist complexes.
			39th Report (2010 2011)
			EXCISE & TAXATION DEPARTMENT
20	15	4	After going through the written reply and oral examination of the representatives of the department the Committee recommends that as and when a decision of the Hon'ble Court on the entry tax is pronounced, the same be brought to the notice of the Committee
			40th Report (2011-2012)
			PUBLIC HEALTH ENGINEERING DEPARTMENT
21	10	3	After going through the written reply and oral examination

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			of the representatives of the Department the Committee desired to know the justification of the demand of new posts which the department has sent to the Government
22	12	4	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the vacant posts must be filled up without further loss of time so that the work of the Department may not suffer The Committee may be informed about it
23	13	5	During the course of oral examination it came into the notice of the Committee that there are such Dhanies where water facility has not been provided Therefore, the Committee desired to know full details of the number of such Dhanies which have requested for providing the drinking water along with the numbers of such Dhanies to which the drinking water has not been made available even after their request
24	16	6	(a) After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the complete details about the action taken in the matter of complaints received and enquiry conducted regarding the irregular-lities/embezzlement/misappropriation of funds against the officers/officials of the department during the last three year may be provided to the Committee The Committee also want to know about the number of such cases which has been disposed off at department level
			(b) The Committee recommends that the lates position of the Courts Cases along with its details may also be provided
25	20	9	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Committee may be informed about the latest position about the audit paras/objection raised by the audit parties and also provide the detailed information about it

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26	25	10	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the amount of loss occurred and the amount of recovery made so far may be intimated to the Committee along with the full details about the number of persons who have been punished so far
27	25	11	While discussion in the oral examination it came into the notice of the Committee that the Taps fitted on the water supply generally are removed by the mischievous persons so the Committee recommends that the technical wing of the department should develop such type of taps which can not be removed easily
28	25	12	While discussion in the oral examination it came into the notice of the Committee that there is no provision of drinking water in the unauthorized Colonies Drinking water is a basic human need Therefore, the Committee recommends that a proposal regarding the setting up of Stand Posts in these Colonies may be sent to the Hon'ble Chief Minister
			41st Report (2012-2013) IRRIGATION DEPARTMENT
29	21	7	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department take prompt action to fill up the vacant posts and also recommends that the department may sent reminders to the recruiting agency for filling up these posts so as to avoid any adverse effect on the working of department The Committee may also be informed accordingly
30	30	9	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the list of projects pending for providing water to the Public Health Engineering Department for supplying drinking water to the villages/towns and cities till 1 7 2012 may be supplied to the Committee
31	30	10	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the list of industries where the water is being provided by the department and also

1	2	3	4
			list of industries whose demand for water is pending may be supplied to the Committee Thereafter the Committee will conduct on spot study/visit
32	35	12	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of studs installed in the Indri, Karnal and Gharounda area on Yamuna river. The Committee further wants to know the reasons of not desilting the drain across the villages Juan, Chitwana, Khulheri and Badwasni since 1998 and also recommends to desilt this drain.
33	35	13	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position in regard to maintenance of Canals may be provided to the Committee
34	39	14	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of projects which has been completed. The committee will visit these projects to examine the work.
35	40	15	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may raise objection with the HP govt on the issue of polluting water bodies and the Committee may be informed accordingly about the development in this case
36	41	16	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the details of pending complaints which has not bee decided till now
37	53	17	After going through the written reply and oral examination of the representatives of the Department the Committed wants to know whether the department has taken are disciplinary action against the officers /officials who were found responsible for the Audit Paras

1	2	3	4
38	56	18	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the department may provide the information on the following points
			1 Total Machinery with the department,
			2 Machinery in working condition, and
			3 Machinery lying unused
39	60	19	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position on the issue of loss/shortage may be provided to the Committee
40	60	20	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest
			42nd Report (2013-14)
			ENVIRONMENT DEPARTMENT
41	15	4	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the vacant posts be filed up without further loss of time so that the work of the Department may not suffer and if the recruitment of technical post may be difficult through HPSC then the recruitment of these post may be conducted by making special drive So far as regarding polluted water, the delhi govt may be obstructed by filling the writ petition before the Supreme court and NCT to fallen the sewerage water (32 Nala) of delhi in Yamuna river and STPJ also installe on the said sewerage water(Nala) and only treated water permitted to pass in Yamuna river
42	16	6	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that Rs 5 lacks and Rs 2 lacks fine may be impose against the violator of rules regarding Plastic bags manufacturer and stockiest respectively

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43	16	8	After oral examination of the department the committee recommends that the action taken by the department on the departmental files be supplied/ informed to the committee at the earliest
			44th Report (2015-16)
			AGRICULTURE DEPARTMENT
44	18	13	(i) After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied and desires that the latest position with complete detail be supplied to the committee at the earliest
			(II) After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied and desires that the latest position with complete detail be supplied to the committee at the earliest
45	20	14	After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied and desire that the latest position with the complete detail be supplied to the committee at the earliest
46	28	17	After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied. The department officer give assurance before the committee that they will do needful to complete/finalize the enquiry within 3 months and thereafter submit the report before the committee. Therefore, the Committee desire to supply the latest report at the earliest.
47	41	25	After going through the written reply and oral examination of the representative of department the committee is not satisfied Therefore committee desire that the latest position be intimated to the committee at the earliest

1	2		
		3	4
			45th Report (2016 17)
			HEALTH DEPARTMENT
48	18	16	After going through the written reply and oral examination of the representatives of the Department the Committee observed that the amount has been shown nil in the column of expenditure of some schemes Therefore, the committee recommends that detailed report for showing the expenditure nil be submitted to the committee within three months
49	22	17	After going through the written reply and oral examination of the representatives of the Department the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department
50	25	18	During the course of oral examination by the committee the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within one and a half month The committee, therefore, recommends that after making the recruitments, a report be submitted to the committee
51	26	19	After going through the written reply and oral examination of the representatives of the Department the Committee is not satisfied. The committee, therefore, recommends that latest report be submitted to the committee alongwith C H C, Gharaunda (Karnal)
52	27	20	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position may be submitted to the committee
53	28	21	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the rate of infant mortality for male and female infants be submitted separately
54	30	22	After going through the written reply and oral examination of the representatives of the Department the Committee desired that details about the official foreign visits undertaken by employees of health department

1	2	3	4
			togetherwith the expenditure incurred thereon be submitted to the committee within three months
55	31	23	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that action taken report in regard to encroachment of CH,C Kharkhoda, PHC Nagina and CHC Hodal be submitted to the committee
56	36	24	During the course of oral examination of the departmental representatives it came to the notice of the committee that PHC for village Barsat and Chaura in Gharaunda Constituency were sanctioned during the year 2002 but the same has not been started so far The committee, therefore, recommends that a detailed report in this regard be submitted to the committee within three months
57	37	25	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the latest position about the audit para may be supplied to the committee
58	37	26	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the annual administrative repormay be supplied to the committee at the earliest
			46th Report (2017-18)
			INDUSTRIES & COMMERCE DEPARTMENT
59	27	12	After going through the written reply and oral examination of the presentatives of the Department the Committee observed that the department has incurred very small part of budget amounting to rupees 11 Ciduring first nine months of financial year and incurred major part of budget amounting to rupees 315 Ciduring the last three months. The Committee therefore, desired that the budget should incurred judiciously spread over in the whold year so as to avoid any irregularity.
60	29	13	After going through the written reply are oral examination of the representatives the Department, the Committee recommends that the

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			department should take prompt action to fill up the vacant posts so asto avoid any adverse effect on the working of department
61	30	14	After going through the written reply and oral examination of the representatives of the department
			the Committee desired as under -
			(i) When the tenders for recruitment on outsourcing basis were invited,
			(ii) What procedure was adopted for the recruitment,
			(III) The number of persons applied for, and
			(iv) The name of persons given appointment
			The Committee further desired that reservation policy may also be taken care of in the recruitment on outsourcing basis
62	30	15	After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied Therefore, the Committee recommends that the latest position be intimated to the Committee
63	36	16	After going through the written reply and oral examination of the representatives of the department the Committee is not satisfied. Therefore, the Committee recommends that the latest position be intimated to the Committee.
64	37	17	After going through the written reply and oral examination of the representatives of the Department the Committee desired to know that how many cases for the loan were recommended alongwith number of persons to whom the loan was sanctioned The Committee also recommends that all the persons whose applications are approved should be given loan
65	38	18	After going through the written reply and oral examination of the representatives of the Department the Committee desired that the latest position in respect of

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			grievances be intimated to the committee The committee further desired that the copy of notification be supplied to the committee
66	38	19	After going through the written reply and oral examination of the representatives of the Department the Committee desired that the flats constructed in the industrial area should be allotted on no profit no loss basis so that all labourer may get houses
67	38	20	After going through the written reply supplied by the Department regarding audit paras and oral examination of the representatives of the Department the Committee recommends that latest position about the audit paras may be supplied to the Committee
68	39	21	After going through the written reply and oral examination of the representatives of the Department the Committee recommends that the Annual Administrative Reports may be supplied to the Committee at the earliest
			47th Report (2018-19)
			Public Works (B&R) Department
69	39	14	After going through the written reply and oral examination of the representative of the department the Committer is not satisfied and recommends that the latest detail position/report be submitted to the committer alongwith the detail of delinquent officers/officials recommendations made by department thereon and time consumed by govt for taking action of recommendations.
7 ó	69	20	After going through the written reply and oral examination of the representative of the department the committee not satisfy and recommends that the works of the By Passes should be done at the earliest and late report /position be also intimate to the committee
71	73	21	After going through the written reply and oral examinate of the representative of the department the committee not satisfy and recommends that the latest def position/report be submitted to the committee

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			48th Report (2020-21)
			Transport Department
72	10	13	After going through the written reply and oral examination of the representatives of the department, the committee observed that the department has spent little amount and is left to spend more money/amount. The committee therefore, desired that the latest position about budget may be supplied to the committee and also recommends the copy of supreme court order in which the registration of the B S4 vehicles has stayed by the court be supplied to the committee at the earliest.
73	11	14	After going through the written reply and oral examination of the representatives of the department, the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department
74	12	15	After going through the written reply and oral examination of the representatives of the department the committee was not satisfied and observed that department not fill up the vacant posteasily Therefore the committee recommends that the distt wise list of persons alongwith address appointed on apprentice basis be supplied to the committee at the earliest
75	13	16	The committee is not satisfied with the reply of department Therefore, the committee recommends that the status of recovery, name and action taken against the delinquent officers/officials be submitted to the committee at the earliest
'6	13	17	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied and committee observed that matter is very serious in nature Therefore, the committee recommends that latest position/detail of the court cases i e sategwise, namewise, yerawise, courtwise alongwith the financial implication thereon be intimated to the committee
7	14-15	18	The committee examined the matter of physical verification with department representatives the committee recommends that the amount of recovery

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			shown at serial no 7 should be recovered at the earliest and also intimate to the committee
78	15	19	After the written reply and during oral examination of the representatives of the department the committee ask further to the department about the strength of buses as required The department stated about shortage of buses before the committee therefore as and when the 867 buses come in the department then the work of department run smoothly Therefore, the committee recommends that latest detail of 867 buses, as and when the shortage of 867 buses removes be intimated to the committee at the earliest
79	16	20	After going through the written reply and oral examination of the representatives of the department, the committee observed that there is gross negligence on the part of department and the defaulting officer/ official are liable for negligence, therefore, the appropriate action will be taken against the defaulting officers/ officials. The department request before the committee and sought the time for submission of full detail about the negligence and stated that the detailed reply will be submitted to the committee. Thus the committee is not satisfied and recommends that the latest action taken report/position be submitted to the committee at the earliest.
80	16	21	After going through the written reply and oral examination of the representatives of the department the committee recommends that the these types of buses should be ply in other district of the state as soon as possible and the committee also be informed
81	17	22	After going through the written reply and oral examination of the representatives of the department the committee is not satisfied and recommends that the list district wise condemned buses and the policy/procedure adopted for declaring the buses condemned be submitted to the committee as soon appossible
82	17	23	After going through the written reply and oral examination of the representatives of the department the committee.

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			is not satisfied Therefore , the committee recommends that the latest position/action taken report be submitted to the committee
83	18	24	After going through the written reply and oral examination of the representative of the department, the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest
84	18	25	After going through the written reply and oral examination of the representatives of the department the committee is not satisfied. Therefore, the committee recommends that the latest position be submitted to the committee.
85	19	26	After going through the written reply and oral examination of the representatives of the department the committee is not satisfied. Therefore, the committee recommends that the bus queue shelter may be constructed in village Kheri Chokta and Baas in Narnoul Constituency where the numbers of villages are connected.

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